

BEFORE THE NATIONAL GREEN TRIBUNAL
APPEAL No. 11/2024
CENTRAL ZONE BENCH, BHOPAL

IN THE MATTER OF:

**M/S JAYSHRI GAYATRI
FOODS PRODUCTS PVT. LTD.**

.....APPLICANT

VERSUS

M.P. POLLUTION CONTROL BOARD & ORS.RESPONDENT

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Date: 25.07.2024
Place: Bhopal

**Submitted by MPPCB:-
through Counsel**



**Adv. Parul Bhadoria
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**REPORT OF MADHYA PRADESH POLLUTION CONTROL
BOARD IN APPEAL No. 11/2024 OF M/S JAYSHRI GAYATRI
FOOD PRODUCTS PVT LTD VS MPPCB**

The MP PCB most humbly submits that:-

1. That a Closure direction under Section 33 A of Water (Prevention and Control of Pollution) Act, 1974 was issued to M/s Jayshri gayatri foods Pvt. Ltd., (herein after referred as appellant) Village-Pipaliya Meera, Tehsil- Sehore, District- Sehore (M.P.). This order was served vide letter number 3563/Tech/ HOMPPCB/ 2024 dated 16.07.2024 through speed post which was delivered on 22.07.24. A copy of the delivery report is filed herewith as **Annexure R-1.**

2. That this Closure direction was challenged before the Hon'ble NGT in Appeal 11/2024. The Honble NGT (CZ) had issued order dated 23/07/2024 in the matter of Appeal No. 11/2024 of M/s Jayshri Gayatri Food Products Pvt Ltd. v MPPCB. The main points of the order are as under:
 4. *It is further contended that the appellant runs an agricultural based industry manufacturing dairy products in Village-Pipaliya Meera, Tehsil- Sehore, District- Sehore (M.P.) which provides employment to about 2000 persons. There are more than 1 lakh farmers who are engaged in supply of milk, having more than 2 lakh livestock, which is an environment friendly prospect for farmers.*

 5. *It is further alleged that the milk products and huge stock of the milk is being completely spoiled due to non-supply of electricity and water in the unit from 16.07.2024 till the filing of appeal, thus, causing great loss to the GDP and the farmers.*

6. *Learned counsel for the appellant Mr. Om Shankar Shrivastava has submitted that the action initiated by the authorities are in violation of Water (Prevention and Control of Pollution) Rules, 1975 and Rule 34 that there is a provision of providing opportunity of not less than 15 days and further if the proposed direction is for the stoppage of regulation of the electricity and water affecting the carrying of the industry in operation then there must be an opportunity of hearing and objection to the affected person. It is further argued that the provision contained in Section 21 of the Water (Prevention and Control of Pollution) Act, 1974 (1,2and 3 have not been complied with).*
7. *Learned counsel for the State PCB Ms. Parul Bhadoria put in appearance and sought information from the concerned department and submitted that unit was found in violation of Water (Prevention and Control of Pollution) Act, 1974 and thus immediate action was required and was taken vide order impugned dated 16.07.2024. In response thereof it has been argued on behalf of the appellant that Nayab tehsildar and Patwari is not authorized to take the sample and further action taken by the authorities concerned was not in accordance with provision of law.*
8. *Learned counsel for the State PCB has sought one day's time to file the response. Response/reply may be filed before the next date of hearing. Till date the status quo may be maintained and electricity and water connection cannot be disconnected in view of the perishable nature of the dairy items.*
9. *Regional Director, CPCB, Bhopal is authoritsed and directed to nominate any competent scientist to visit the site and examine the matter and report before the next date of hearing. Mr. Yadvendra Yadav representing the CPCB is present and copy of the same be provided to the learned counsel for CPCB for compliance.*

10. *In view of the facts, we direct the State Pollution Control Board, M.P./ Regional Officer, Sehore (having jurisdiction) to submit the report."*

In compliance of the above order the MP PCB is filing the present report.

Factual Status:

3. That M P Pollution Control Board, Bhopal issued closure directions to M/s Jayshri Gayatri Food Products Pvt Ltd, Village - Pipaliya Meera, Tehsil & District - Sehore (MP) under section 33 A of Water (Prevention and control of Pollution) Act 1974 vide letter No 3563 dated 16/07/2024 due to the discharge of untreated factory effluent outside the industry premises on the land located on the back side of the industry through a pipe. This effluent after discharge on the land was found mixing in the nearby nalla located adjacent to the site.
4. MPPCB vide Outward No: 118471 dated 13/07/2023 issued consent to M/s Jayshri Gayatri Food Products Pvt Ltd under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and the industry is required to compliance with the conditions.
5. It is a gross violation of the consent condition no 04 of conditions pertaining to Water (Prevention & Control Of Pollution) ACT 1974 i.e. *"The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvment/gardening within premises. Hence zero discharge condition shall be practiced. In no case*

treated effluent shall be discharged outside of industry/unit premises.”

6. It is humbly submitted that, the information was received from the Collector Office, Sehore on dated 09/07/2024, regarding discharge of untreated factory effluent by M/s Jayshri Gayatri Food Products Pvt Ltd, Village Pipaliya Meera, Tehsil & District Sehore outside their premises using a pipe on the land situated back side of the factory and that effluent flowing on the land is mixing into the nalla water flowing through the village Pipaliya Meera and they asked for inspection and sampling of waste water. Furthermore, MPPCB had received multiple complaints from district collector office sehore, CPCB and local residents of the village. The screenshot of the complaint received from Shri Sunil Meena, Scientist, CPCB received on whatsapp on 09.07.2024 is filed herewith as **Annexure R-2.**

7. **ACTION TAKEN:** In this regard Regional Officer, MPPCB, Bhopal sent a team of RO, MPPCB including Shri Jainendra Chandel, Chemist and Smt Priyanka Kabirpanthi, Lab Assistant to the site on dated 10/07/2024. That the MPPCB had given a **Notice of Intention To Have Sample Analysed** as per Form-12 under Rule 34 of the Water (Prevention and Control of Pollution) (Madhya Pradesh) Rules 1975 on 10.07.2024. The notice was also served to the appellant and the receipt by the appellant was given on original copy on 10.07.2024 itself. Thus the appellant was well aware about the action

taken by the Board and has no ground to claim violation of principles of natural justice. A copy of this notice is filed herewith as **Annexure R-3**. This sample of untreated industrial effluent dumped by the appellant was taken from the agricultural land situated in Village Pipliya Meera, Tehseel Sehore, District Sehore. It is submitted that three samples were taken from the site and one of the sample is kept preserved in the Collector Office, District Sehore.

8. The team of MPPCB along with the officials of District administration, Sehore inspected the site and submitted a report. The copy of inspection report is enclosed as **Annexure R-4**. The points of the inspection report are as follows:

- a. M/s Jayshri Gayatri Food Products Pvt Ltd., is located at Village - Pipaliya Meera, Tehsil & District - Sehore (MP). The industry is manufacturing milk based products.
- b. The industry was found operational on the day of inspection.
- c. **Sample of Water wells near the plant:** During the inspection the residents of village – Pipaliya Meera informed that the untreated effluent is discharged in to the nearby nalla which is flowing adjacent to the industry. Accordingly the water samples were collected from the following locations by MPPCB team:

- i. The water sample of the open well located near the resident of Shri Khushilal Mewada, village – Pipaliya Meera
 - ii. The water sample of the tubewell located near the resident of Shri Khushilal Mewada, village – Pipaliya Meera.
 - iii. The water sample of the nalla located near the resident of Shri Khushilal Mewada, village – Pipaliya Meera.
- d. Shri Siddhant Singla, Tehsildar and Shri Ashish Sharma, Patwari, Shri Pawan Yadav, Patwari of Collector Office, Sehore were present during the inspection. The industry was inspected along with the above officials of Collector Office, Sehore.
- e. During inspection it is observed that the untreated effluent of the industry is being discharged on the land located on the back side using pipe, which was mixing into the nearby nallah.
- f. **Sample of Nallah near the Plant:** The untreated effluent of the industry was found accumulated on the land which was of white and black in color. The above effluent was found mixing in to the nearby nalla. The legal samples of the accumulated effluent from above mentioned land were collected by the MPPCB team in presence of industry (appellant) representative and representative of Collector Office, Sehore.

9. FINDINGS OF ANALYSIS REPORT OF THE SAMPLE

That the Analysis Report dated 11.07.2024 prepared by Central Laboratory, MP PCB of the legal sample collected on dated 10/07/2024 is enclosed as **Annexure R-5**. It is evident from the results of analysis that most of the parameters are not confirming to the standards as prescribed in the consent. The parameters as per the analysis results which exceeded are given as under:

No	Parameters	Standard	Analysis Results	Remark
1	Suspended Solid	100 Mg/l	5910	Exceed
2	BOD	30 Mg/l	1200	Exceed
3	COD	250 Mg/l	2710.4	Exceed
4	TDS	2100 Mg/l	2800	Exceed
5	Appearance	-	Turbid	-
6	Color	-	Blackish	-
7	Odour	-	Unpleasant	-

The results reveal that the High BOD (2000 Miligram/litre) and COD(2710 Miligram/litre) and the flow about 500KL per day discharging in land/nallh will lead to serious deterioration in water quality of downstream water bodies.

10. It is humbly submitted that industry is a water intensive unit (in terms of use and discharge) and the per day waste water generation from the manufacturing process is 500 KL as per Project Report of the industry. Therefore the discharge of high concentrated effluent of

high volume may cause serious impact on the downstream water bodies.

11. The Nallah located near the industry joins the Takipur Dam approx 4.0 KM downstream of the industry. The overflow of Takipur dam joins the River Sewan at Sehore town. River Sewan is the tributary of River Parwati (tributary of Chambal River which in turn is a tributary to Yamuna River). These rivers are sources of drinking water in District Sehore and therefore under these exigent circumstances, it was extremely necessary to pass the Closure direction against the appellant.

12. Further the Analysis Report dated 24.07.2024 prepared by Central Laboratory, MP PCB of the water samples of open well and nallah situated in village Piplaiya Meera collected on 10/07/2024 clearly confirms that the discharge of the untreated industrial effluent is having adverse effects on the water sources. The analysis of sample taken from the nallah shows that BOD is 150 miligram per litre. This confirms that the untreated industrial effluent is being discharged into the nallah. Further with regards to the analysis of the sample taken from drinking water well the BOD is 3.03 miligram per litre which is of D category, as BOD is more than 3 miligram per litre and not fit for drinking purpose as per CPCB Water Quality Criteria. A copy of this analysis report is filed herewith as **Annexure R-6.**

13. That considering the above facts Closure direction was issued to the industry as per the section 33 A of Water (Prevention and control of Pollution) Act 1974 to immediate stoppage of discharge of effluent on the land/nallah by the industry to stop any further damage to the water quality of the downstream water bodies. In this context the MP PCB relies upon Rule 34 sub rule 6 of the Water (Prevention and Control of Pollution) Rules, 1975 state that

34. Directions

(6) In a case where the Central Board is of the opinion that in view of the likelihood of the grave injury to the environment it is not expedient to provide an opportunity to file objections against the proposed direction, it may, for reasons to be recorded in writing, issue directions without providing such an opportunity.

Therefore the Board submits that under the exigent circumstances which was the heavy discharge of untreated industrial effluent by appellant and to prevent any further damage to water quality of downstream water streams and not to affect the water supply, it was extremely necessary to pass the Closure direction against the appellant on an urgent basis. Thus by virtue of the sub rule 6 of Rule 34 and the contention of the appellant that the principles of natural justice were not followed cannot be entertained and must be dismissed.

14. Previous History of the Appellant

14.1 That it is necessary to mention that the appellant had already been found guilty of environmental norms violation as observed by Hon'ble NGT(CZ) in OA 15/2022 " ***Mangial Mewada Versus State of Madhya Pradesh & Ors***" order dated 05.07.2022. A copy of this order is filed herewith as **Annexure R-7.**

14.2 In this case the joint committee report dated 11.03.22 had found that the industrial discharge of wastewater by the appellant had damaged the water quality of their wells and raised issue of drinking water for villagers & livestock. In this case the environmental compensation of **Rs 1, 20, 50,000/- (Rs. One Crore Twenty Lacs Fifty Thousand)** was imposed on the unit for violation period from 01/06/2019 to 19/01/2022 as per the CPCB methodology on Environmental compensation. A copy of the joint committee report is filed herewith as **Annexure R-8.**

14.3 The MP PCB submits that the appellant had deposited the above EC however again started discharging the untreated industrial effluent outside the premises as evident from the inspection report dated 10.07.2024. Thus the appellant despite being aware about the Hon'ble NGT order dated 05.07.2022 had again deliberately violated the environmental norms, the provisions of the Water Act, 1974 and the CTO conditions. The same depicts negligent attitude of the appellant towards rule of law, environmental norms and orders passed by Hon'ble Supreme Court of India and the Hon'ble NGT.

14.4 Thus in present case the appellant is not only guilty of violating the rules but also liable for contempt for grossly violating the order dated 05.07.2022 of the Hon'ble NGT in OA 15/2022 "***Mangial Mewada Versus State of Madhya Pradesh & Ors***".

14.5 That in the above order the Hon'ble NGT had directed the State Pollution Control Board to regularly monitor the compliance of environmental norms and to proceed according to law. In compliance of the above order the PCB was regularly monitoring the appellant industry since 2022. As the violation was found the closure notice dated 16.07.24 was served to the appellant.

15. Violation of the CTO conditions by the Appellant

The appellant has violated the following conditions of the CTO:

15.1 The appellant has violated **Condition no 04** of conditions pertaining to Water (Prevention & Control Of Pollution) ACT 1974 i.e. *“The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.”*

15.2. As per **Condition no. 5** of the *Condition Pertaining To Water (Prevention And Control Of Pollution) Act 1974* in the CTO the appellant is required to install Water meter preferably electromagnetic/ultrasonic type with digital flow

recording facilities shall be installed separately for category wise consumption of water for industrial cooling boiler feed, mine spray, process and domestic purpose and data shall be submitted online through XGN monthly patrak/statement. However the same has not been complied with.

15.3 The appellant has also violated **Condition no. 5 of the General Conditions** of the CTO which state that the

"Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the board every month."

The above condition is not being complied by the appellant and therefore on violation of the above conditions the MP PCB has under Condition no. 13 of the General Conditions the consent granted shall stand automatically be taken as cancelled and the necessary action will be initiated against the industry.

15.4 In light of the above facts and circumstances, MP PCB submits that the action taken against the appellant was completely justified to prevent any further damage to the water quality of the water bodies downstream.

16. That it is necessary to mention that the copy of the electricity bills produced by the appellant are of the complete industry and the same cannot be considered as a basis to state that the ETP is utilized by the appellant in treating the industrial discharge.

17. REPLY TO IA

- 17.1 The MP PCB submits that the contentions raised by the appellant in the application for stay of closure order are completely baseless, frivolous and false. Merely because the appellant is generating enormous employment opportunities the same cannot be a ground for violating the mandatory provisions of the Water Act, 1974 and the environmental norms. Similarly the loss of productivity and the waste of resources cannot justify the damage to the environment.
- 17.2 That the alleged irreparable damage to the appellant industry cannot in any manner outweigh the damage by the chemicals infused water which is being directly discharged in the River Seewan, causing irreversible damage to the environment and the entire ecology of that area. This results in giving rise to various aquatic diseases and consequent, decline in the aquatic life as well.
- 17.3 That the appellant cannot claim that his industry should be allowed to run since his raw materials are of perishable nature. If the same is allowed than the State PCB shall be completely restrained to take against any such industry which deals with perishable goods and keep polluting the environment. The appellant on the ground of perishable

goods cannot claim any immunity from the CTO conditions and cannot be discriminated from any other industry. The provisions of the Water Act are applicable to each and every industry. The appellant is well aware about the Closure direction passed by the Board and now cannot continue to procure supply of milk indefinitely as raw material. At the most the appellant can finish off the raw materials is has already procured within 1-2 days and thereafter stop the production. Also procurement of fresh milk as raw material should be stopped immediately.

18. That the MP PCB submits that the closure notice dated 16.07.2024 has been passed after considering

- i.** The complete facts and circumstances of the case;
- ii.** The inspection report date 10.07.2024;
- iii.** The analysis report of the samples taken during inspection.
- iv.** The glaring violation of the CTO conditions by the appellant.
- v.** Exigent circumstances and blatant violation of Water Act by the appellant.

The Board humbly submits appellant cannot hide under the guise of violation of principles of natural justice since he was well aware about the consent conditions, the sample taken from outside his premises on 10.07.2024 and Hon'ble NGT Order in OA 15/2022. Further the Rule 34(6) clearly provides that the Board in the opinion of the grave injury to the environment the reason of opportunity may not be granted for reasons to be recorded in writing. The Board

submits that the closure of the industry was necessary in the public interest and to preserve any further damage to ecology and thus the Closure order was passed without providing the opportunity of hearing to the Board.

19. That the Hon'ble Tribunal may kindly take the present report on record.



25/07/2024

**BRAJESH SHARMA
REGIONAL OFFICER
MP PCB
REGIONAL OFFICE,
BHOPAL**



25/07/2024

**JAINENRA CHANDEL
CHEMIST
MP PCB
REGIONAL OFFICE,
BHOPAL**

ANNEXURE R-1

साइन इन रजिस्टर

English

India Post
Dak Sewa-Jan Sewa

आप यहां हैं होम>> ट्रेक खेप

ट्रेक खेप

त्वरित मदद

* आवश्यक फ़ील्ड इंगित करता है।

* कंसाइनमनेट नंबर

EI538478261IN

अधिक जानकारी प्राप्त करें

बुकिंग कार्यालय	बुकिंग तिथि	गंतव्य पिनकोड	दर	आर्टिकल का प्रकार	वितरण स्थल	वितरण तिथि
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घटना का विवरण: EI538478261IN

वर्तमान स्थिति: Item Delivered(Addressee)

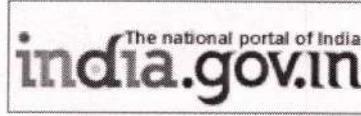
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22-07-2024	18:09:44	Bijlone B.O	Item Delivered(Addressee)
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22-07-2024	11:08:24	Sehore H.O	Item Dispatched
22-07-2024	09:45:07	Sehore H.O	Item Received
22-07-2024	01:03:45	Bhopal RS TMO	Item Dispatched
21-07-2024	17:59:46	Bhopal RS TMO	Item Received
21-07-2024	06:54:47	Bhopal NSH	Item Dispatched
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20-07-2024	18:52:16	Bhopal NSH	Item Received
20-07-2024	16:56:37	BNPL UNIT BHOPAL	Item Dispatched
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20-07-2024	15:38:54	BNPL UNIT BHOPAL	Item Booked

मुख्य पृष्ठ
हमारे बारे में

प्रपत्र
अवसर
अवकाश
प्रतिक्रिया
सूचना का अधिकार

भारतीय निविदाएँ
संबंधित साइट्स
वेबसाइट संबंधी नीतियाँ
हमसे संपर्क करें
कर्मचारी कोना
साइटमैप
सहायता

वाहय लिंक



राष्ट्रीय मतदाता सेवा पोर्टल

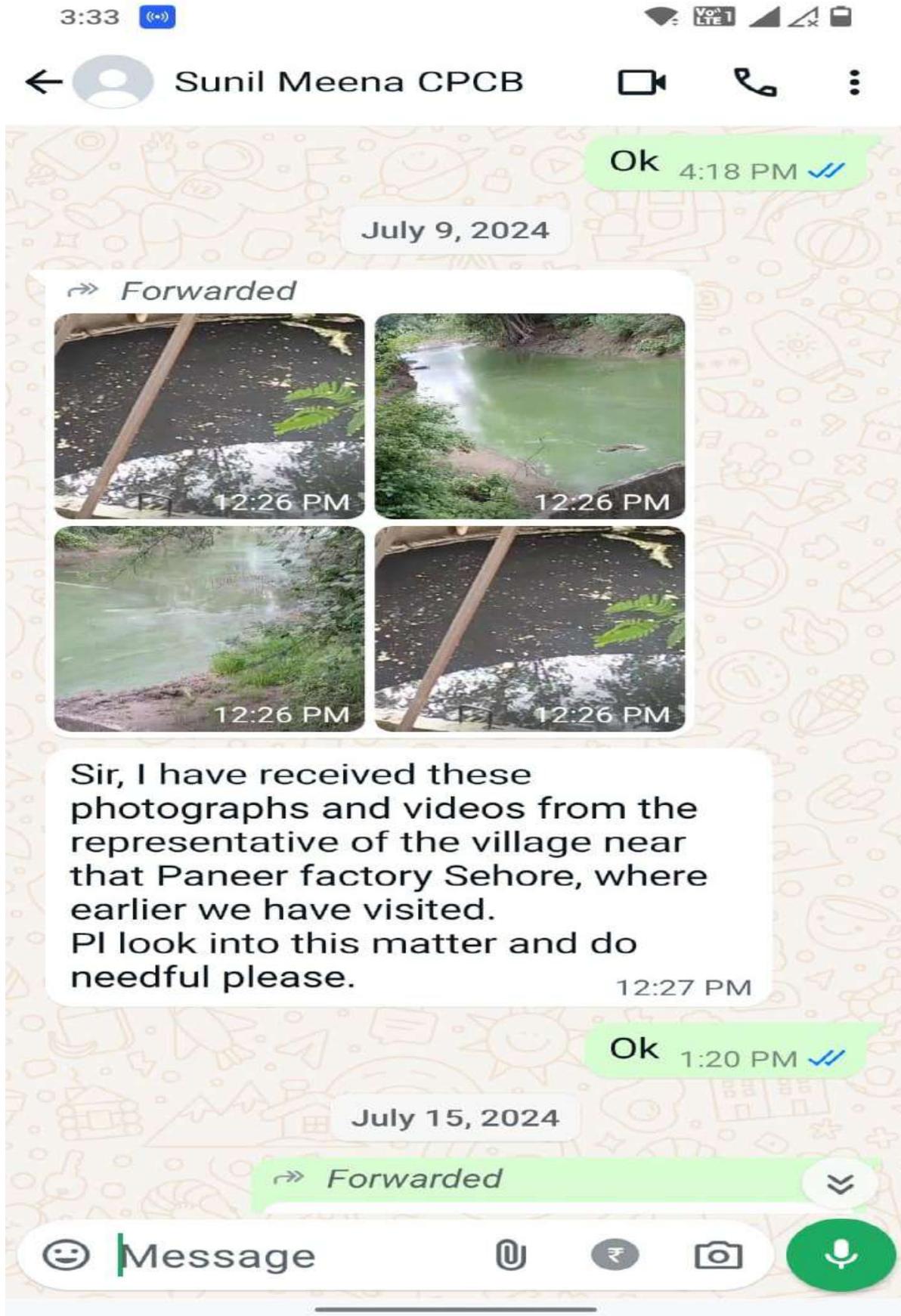
भारत कोड

आवेदन पत्र सुरक्षा संबंधी लेखा परीक्षा रिपोर्ट



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यह वेबसाइट डाक विभाग, संचार मंत्रालय, भारत सरकार की है। टाटा कंसल्टेंसी सर्विसेज लिमिटेड द्वारा निर्मित एवं अनुरक्षित है।
सामग्री का स्वामित्व और उनको अद्यतित करने की जिम्मेदारी डाक विभाग के पास है। पिछला अपडेट: 23 जुलाई 2024



FORM XII
[See Rule 34]

REGIONAL OFFICE,
M.P. POLLUTION CONTROL BOARD,
Paryawaran Parisar, E-5, Arera Colony, Bhopal (M.P)
Phone No. -0755-2466392 E-mail :- romppcb_bpl@rediffmail.com

NOTICE OF INTENTION TO HAVE SAMPLE ANALYZED

To,

The occupier
M/s Jayshree gayatri
Food's. Pvt. Ltd. Vill. Pipliyameera
Teh. Sehore Dist. - Sehore (M.P.)

Take notice that it is intended to have analysed the sample of Water/Sewage effluent/trade which is being taken today the 10th day of July 2024 from (1)

① Untreated industrial effluent of m/s Jayshree gayatri Food's. Pvt. Ltd. at Vill. Pipliyameera is found discharging on near by agriculture land at Vill. Bilbon Teh. Sehore Dist. - Sehore which is leading towards the near by well and mixing into natural water.

Ganeshin
Name and designation of the person
Who takes the sample
10/7/24
R.O. M.P.P.C.B. Bhopal

(1) Here specify the stream, well, plant, vessel or placeform where the Sample is taken.

Sample Collected
My Presence.

To,

Ms. Umesh Jain
10/7/24

10/7/24
M.P. Pollution Control Board
Bhopal

10/7/24

विषय:- मेसर्स जयश्री गायत्री फूड्स प्रा.लि. ग्राम पिपलिया मीरा, जिला सीहोर द्वारा अनुपचारित दूषित जल को भूमि पर निस्तारण एवं बहकर समीपस्थ नाले में जाकर मिलने के संबंध में प्राप्त शिकायत के संबंध में निरीक्षण प्रतिवेदन।

उपरोक्त विषयांतर्गत प्राप्त निर्देशानुसार दिनांक 10.07.2024 को मेसर्स जयश्री गायत्री फूड्स प्रा.लि. ग्राम पिपलिया मीरा, जिला सीहोर द्वारा अनुपचारित दूषित जल को इकाई के पीछे भूमि पर निस्तारण एवं बहकर समीपस्थ नाले में जाकर मिलने के संबंध में जिला प्रशासन सीहोर से प्राप्त शिकायत के परिपेक्ष्य में निरीक्षण अद्योहस्ताक्षरकर्ताओं द्वारा किया गया। जिसका विवरण निम्नानुसार है:-

1. मेसर्स जयश्री गायत्री फूड्स प्रा.लि. ग्राम पिपलिया मीरा, जिला सीहोर में स्थापित है। इकाई में दूध आधारित उत्पादों का निर्माण किया जाता है।
2. निरीक्षण दिवस उद्योग संचालित पाया गया।
3. उद्योग के समीप से प्रवाहित नाले में ग्राम पिपलिया मीरा के स्थानीय रहावासियों द्वारा उद्योग के अनुपचारित दूषित जल के निस्त्राव होने की जानकारी दी गई थी। तदानुसार जल नमूने क्रमशः एकत्रित किये गये।
 - I. श्री खुशीलाल मेवाड़ा ग्राम पिपलिया मीरा, जिला सीहोर, के घर के निकट स्थित कुँए के जल नमूने।
 - II. श्री खुशीलाल मेवाड़ा ग्राम पिपलिया मीरा, जिला सीहोर, के घर के निकट स्थित ट्यूबवेल के जल नमूने।
 - III. श्री खुशीलाल मेवाड़ा ग्राम पिपलिया मीरा, जिला सीहोर, के घर के निकट स्थित नाले के जल नमूने।
4. जिला प्रशासन, सीहोर के प्रतिनिधि श्री सिद्धांत सिंगला (नायब तहसीलदार), श्री आशिष शर्मा (पटवारी), श्री पवन यादव (पटवारी) उद्योग स्थल पर निरीक्षण हेतु उपस्थित हुए।
5. जिला प्रशासन के उपरोक्त दल के साथ उद्योग का निरीक्षण किया गया। एवं निरीक्षण दौरान उद्योग द्वारा अनुपचारित दूषित जल को पाईप के माध्यम से उद्योग के पीछे परिसर के बाहर भूमि (अक्षांश- 23.1679, देशांतर- 77.13864) पर निस्तारित करते पाया गया।
6. उद्योग के अनुपचारित दूषित जल का भराव उक्त भूमि पर जगह-जगह देखा गया जो की सफेद एवं काले रंग का था। उपरोक्त दूषित जल बहकर समीपस्थ नाले में जाकर मिलता पाया गया।
7. उपरोक्त स्थल से भूमि पर भरे उक्त अनुपचारित दूषित जल के विधिक नमूने उद्योग प्रतिनिधि एवं जिला प्रशासन प्रतिनिधियों की उपस्थिति में एकत्र किये गये।

उपरोक्तानुसार उद्योग द्वारा अनुपचारित दूषित जल के भूमि पर निस्त्राव से इकाई द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 के प्रावधानों के उल्लंघन की स्थिति पायी गई है। इस संबंध में उद्योग को जल अधिनियम 1974 के अंतर्गत बंद के निर्देश दिया जाना प्रस्तावित है।



प्रियंका कबीरपंथी
लेब असिस्टेंट
क्षेत्रीय कार्यालय

म.प्र. प्रदूषण नियंत्रण बोर्ड, भोपाल



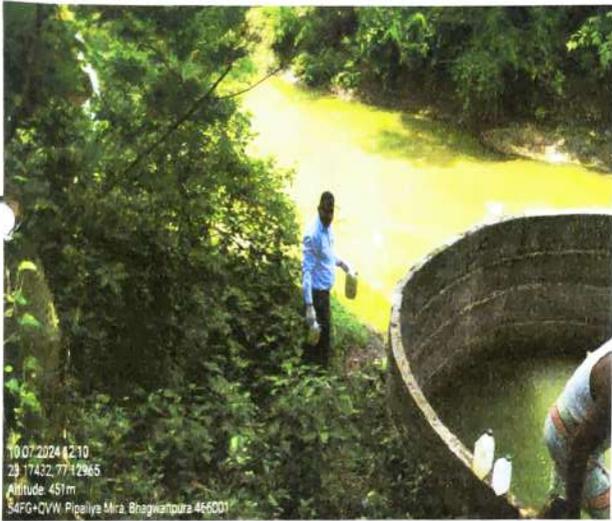
जैनेन्द्र चंदेल
रसायनज्ञ

क्षेत्रीय कार्यालय
म.प्र. प्रदूषण नियंत्रण बोर्ड, भोपाल

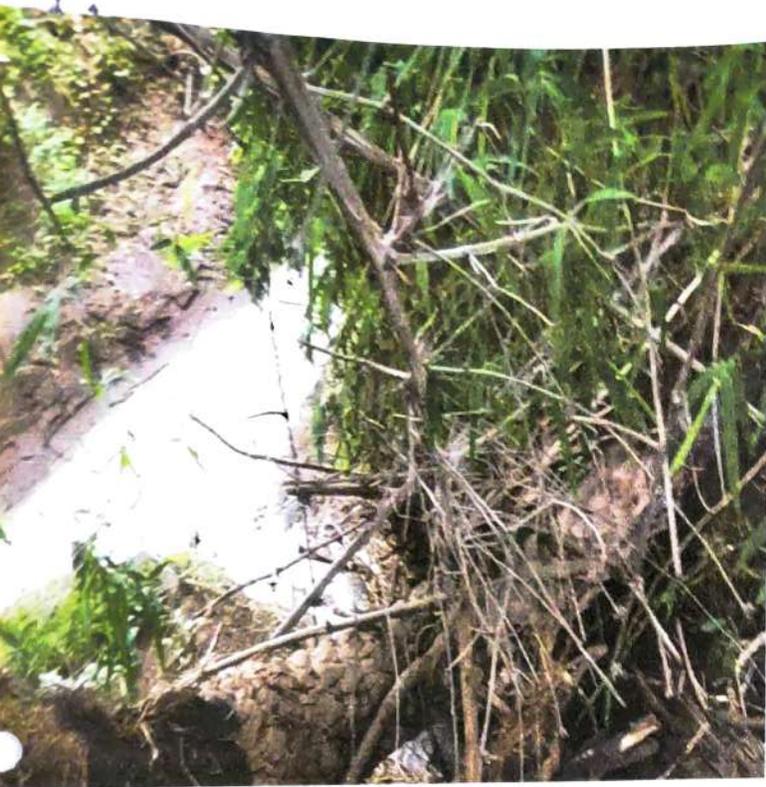
-: निरीक्षण फोटोग्राफ :-

दिनांक 10.07.2024

मेसर्स जयश्री गायत्री फूड्स प्रा.लि. ग्राम पिपलिया मीरा, जिला सीहोर द्वारा अनुपचारित दूषित जल को भूमि पर निस्तारण एवं बहकर समीपस्थ नाले में जाकर मिलने के संबंध में प्राप्त शिकायत के संबंध में।



2



विद्यिक नाम्नी स्थल कला



10.07.2024 12:08
23.1743, 77.12964
Altitude: 463m
54FG+QVW Pipaliya Mira, Bhagwanpura 466001



10.07.2024 17:17
23.16789, 77.13864
Altitude: 462m
548Q+454, Pipaliya Mira 466001

विद्यिक नाम्नी स्थल कला

CENTRAL LABORATORY



MADHYA PRADESH POLLUTION CONTROL BOARD
Paryavaran Parisar E-5, Arera Colony, Bhopal – 462016
Ph. NO. 0755-2421425, 2464428, Fax 0755-2463742

Analysis Report

NO-162/CL/2024

Dated -11.07.2024

Sample From:- The Occupier, M/S Jayshree gayatri foods pvt. Ltd.vill.Pipliyameera Teh-Sehore,Dist-Sehore(M.P.)

No	Description of Sample	Date of Collection	Collected by	Date of Receipt	Date of Analysis
1	Untreated industrial effluent of M/S Jayshree gayatri foods pvt. Ltd.vill.Pipliyameera is found discharge on near by agriculture land at vill-bijlon The-sehore, dist- sehore which is leading towards the near by nallah and mixing in to nallah water	10/07/2024	Mr.Jainendra Chandel, (Chemist) R.O. M. P. Pollution Control Board, Bhopal.	11/07/2024	11/07/2024

S. No.	Analyte Tested	Unit	1
1.	Appearance	-	Turbid
2.	Colour	-	Blackish
3.	Odour	-	Unpleasant
4.	pH	pH unit	7.38
5.	Conductivity	μMhos/cm	4312
6.	Turbidity	NTU	2100
7.	Total Solids	mg/l	8710
8.	Total Dissolved Solids	mg/l	2800
9.	Total Suspended Solids	mg/l	5910
10.	BOD	mg/l	1200
11.	COD	mg/l	2710.4
12.	Chlorides	mg/l	285.01
13.	Total Alkalinity	mg/l	300
14.	Total Hardness	mg/l	308
15.	NO3	mg/l	18.16
16.	NO2	mg/l	0.592
17.	Amm. Nitrogen	mg/l	BDL
18.	PO4 ⁻	mg/l	9.787
19.	SO4 ⁻	mg/l	100.45

(Vineeta Gautam)
State Board Analyst

Vineeta Gautam
Jr. Scientist
M.P. Pollution Control
Board, BHOPAL



Central Laboratory
M.P. Pollution Control Board, Bhopal [M.P.]

E/5, Arera Colony, Paryawaran Parisar, Bhopal – 462016
Ph. NO. 0755-2466191, email: cl_mppcb@rediffmail.com



TC-8568

Test Report

Issue No. 294
Issue Date 24/07/2024

Report No.105/1-6
Sample from:
Reference No:
Sample Description:

Regional Office, M.P. Pollution Control Board, Bhopal.
Letter No 1563. Dated 11/07/2024
Water Samples.

1. Open Dugwell Water Sample Collected Near Shri Khushilal Mewada House vill, Pipaliya mira dist.Sehore
2. Nallah Water Sample Collected Near Shri Khushilal Mewada House vill,Pipaliya mira dist.Sehore
3. Tubewell Water Sample Collected Near Shri Khushilal Mewada House vill,Pipaliya mira dist.Sehore
4. Untreated Effluent sample of M/s. Jayshree Gayatri foods pvt. Ltd. vill. Pipaliya mira dist.Sehore collected at ETP Inlet
5. Fianl treated Effluent sample collected at ETP outlet of M/s. Jayshree Gayatri foods pvt. Ltd. vill. Pipaliya mira dist.Sehore
6. Effluent Treated sample collected at RO plant outlet of M/s. Jayshree Gayatri foods pvt. Ltd. vill. Pipaliya mira dist.Sehore

Sample Container: Polyethylene bottle
Sample Volume: 7 x 2 ltr.
Sampling by CL/ Customer: Regional Office, M.P. Pollution Control Board, Bhopal.
Sampling date: 10/07/2024
Received on: 11/07/2024
Date of Start Analysis: 11/07/2024
Date of End Analysis: 18/07/2024
Sampling Method/Plan: APHA, 23rd Edition, 2017 Method 1060
Environmental Condition: Not mentioned
Preservation status: As per Protocol

Visual Observations	1.	2.	3.	4.	5.	6.
1 Color	Colorless	Slightly Yellowish	Slightly Reddish Yellow	Milky	Slightly Reddish Yellow	Colorless
2 Appearance	Slightly Turbid	Turbid	Turbid	Turbid	Turbid	Clear
3 Odour	No Odour Observed	Unpleasant	Slightly Unpleasant	Unpleasant	Unpleasant	No Odour Observed

S. No.	Analyte Tested	Unit	Test Method Number	Results 1	Results 2	Results 3	Results 4	Results 5	Results 6
1.	pH	pH Unit	4500 H ⁺ B APHA, 23 rd Edition, 2017	7.31	7.57	7.94	5.95	7.35	7.37
2.	Conductivity	µmhos/cm	2510 B APHA, 23 rd Edition, 2017	649.3	1564	806.1	3659	4104	278.9
3.	Turbidity	NTU	2130-B APHA, 23 rd Edition, 2017	03	42	26	173	78	01
4.	Total Solid	mg/l	2540-B APHA, 23 rd Edition, 2017	448	1126	604	2524	2774	222
5.	Total Dissolved Solid	mg/l	2540-C APHA, 23 rd Edition, 2017	418	1022	518	2386	2662	182
6.	Suspended Solid	mg/l	2540 – D APHA, 23 rd Edition, 2017	30	104	86	138	112	40
7.	Chloride	mg/l	4500-Cl B APHA, 23 rd Edition, 2017	32.54	129.21	40.20	201	306.28	24.88
8.	Total Alkalinity	mg/l	2320 B APHA, 23 rd Edition, 2017	310	940	300	1690	690	100
9.	Total Hardness	mg/l	2340 C APHA, 23 rd Edition, 2017	288	176	292	1280	232	76
10.	Ammonical Nitrogen	mg/l	4500-NH ₃ F APHA, 23 rd Edition, 2017	BDL	BDL	BDL	BDL	BDL	BDL
11.	COD	mg/l	5220B APHA, 23 rd Edition, 2017	48.4	774.40	125.84	9678.40	2052.16	9.68
12.	BOD	mg/l	IS 3025[Part 44]:1993[First Revision]	3.3	150	6.6	660	370	2.5
13.	Nitrite	mg/l	4500-NO ₂ B APHA, 23 rd Edition, 2017	1.13	0.17	0.15	0.44	0.39	2.06
14.	Nitrate	mg/l	4500-NO ₃ B APHA, 23 rd Edition, 2017	16.00	8.06	33.48	40.40	28.40	11.41
15.	Phosphate	mg/l	4500-PD APHA, 23 rd Edition, 2017	0.37	19.04	0.63	14.16	10.92	3.40
16.	Sulphate	mg/l	4500-SO ₄ ⁻² E APHA, 23 rd Edition, 2017	18.72	45.70	26.14	72.12	28.68	5.32

- Remark :**
1. No statutory liability accepted for samples not collected by M.P.P.C.B.
 2. The results relate only to the items tested
 3. The report shall not be reproduced except in full without permission of Incharge Central Laboratory, MP, Pollution Control Board, Bhopal.
 4. BDL- Below Detection Limit, MDL-Minimum Detection Limit, - Ammonical Nitrogen MDL (1.0 mg/l),

Authorized Signatory
Central Laboratory MPPCB Bhopal

End of Report

Page 1 of 1





Central Laboratory
M.P. Pollution Control Board, Bhopal [M.P.]
 E/5, Arera Colony, Paryawaran Parisar, Bhopal – 462016
 Ph. NO. 0755-2466191, email: cl_mppcb@rediffmail.com

Test Report

Report No.105/1-6
 Sample from:
 Reference No:
 Sample Description:

Issue Date 24/07/2024

Regional Office, M.P. Pollution Control Board, Bhopal.
 Letter No 1563, Dated 11/07/2024
 Water Samples.
 1. Open Dugwell Water Sample Collected Near Shri Khushilal Mewada House vill, Pipaliya mira dist.Sehore
 2. Nallah Water Sample Collected Near Shri Khushilal Mewada House vill.Pipaliya mira dist.Sehore
 3. Tubewell Water Sample Collected Near Shri Khushilal Mewada House vill.Pipaliya mira dist.Sehore
 4. Untreated Effluent sample of M/s. Jayshree Gayatri foods pvt. Ltd. vill, Pipaliya mira dist.Sehore collected at ETP Inlet
 5. Final treated Effluent sample collected at ETP outlet of M/s. Jayshree Gayatri foods pvt. Ltd. vill. Pipaliya mira dist.Sehore
 6. Effluent Treated sample collected at RO plant outlet of M/s. Jayshree Gayatri foods pvt. Ltd. vill. Pipaliya mira dist.Sehore

Sample Container: Polyethylene bottle
 Sample Volume: 7 x 2 ltr
 Sampling by CL/Customer: Regional Office, M.P. Pollution Control Board, Bhopal.
 Sampling date: 10/07/2024
 Received on: 11/07/2024
 Date of Start Analysis: 11/07/2024
 Date of End Analysis: 18/07/2024
 Sampling Method/Plan: APHA, 23rd Edition, 2017 Method 1060
 Environmental Condition: Not mentioned
 Preservation status: As per Protocol

Visual Observations	1.	2.	3.	4.	5.	6.
1 Color	Colorless	Slightly Yellowish	Slightly Redish Yellow	Milky	Slightly Redish Yellow	Colorless
2 Appearance	Slightly Turbid	Turbid	Turbid	Turbid	Turbid	Clear
3 Odour	No Odour Observed	Unpleasant	Slightly Unpleasant	Unpleasant	Unpleasant	No Odour Observed

S. No.	Analyte Tested	Unit	Test Method Number	Result 1	Result 2	Result 3	Result 4	Result 5	Result 6
1.	Appearance	-	-	Slightly Turbid	Turbid	Turbid	Turbid	Turbid	Clear
2.	Colour	(Hazens)	2120-B APHA, 23 rd Edition, 2017	30	200	210	200	210	40
3.	Odour	Threshold no	2150 B APHA, 23 rd Edition, 2017	No Odour Observed	Unpleasant	Slightly Unpleasant	Unpleasant	Unpleasant	No Odour Observed

Remark : 1. No statutory liability accepted for samples not collected by M.P.P.C.B.
 2. The results relate only to the items tested
 3. The report shall not be reproduced except in full without permission of Incharge Central Laboratory, MP, Pollution Control Board, Bhopal.

End of Report

Authorized Signatory
 Central Laboratory MPPCB Bhopal
 Page 1 of 1





- Environmental Acts & Rules
- Environment Protection
- Water Pollution
- Air Pollution
- Noise Pollution
- Waste Management +

Water Quality Criteria

Updated On : 11 Oct 2024

Table 1

Designated-Best-Use	Class of water	Criteria
Drinking WaterSource without conventional treatment but after disinfection	A	<ul style="list-style-type: none"> ▶ Total Coliforms Organism MPN/100ml shall be 100 or less ▶ pH between 6.5 and 8.5 ▶ Dissolved Oxygen 6mg/l or more ▶ Biochemical Oxygen Demand 5 days 20C 2mg/l or less
Outdoor bathing (Organised)	B	<ul style="list-style-type: none"> ▶ Total Coliforms Organism MPN/100ml shall be 1000 or less ▶ pH between 6.5 and 8.5 Dissolved Oxygen 5mg/l or more ▶ Biochemical Oxygen Demand 5 days 20C 3mg/l or less
Drinking water source after conventional treatment and disinfection	C	<ul style="list-style-type: none"> ▶ Total Coliforms Organism MPN/100ml shall be 5000 or less ▶ pH between 6 to 9 Dissolved Oxygen 4mg/l or more ▶ Biochemical Oxygen Demand 5 days 20C 3mg/l or less
Propagation of Wild life and Fisheries	D	<ul style="list-style-type: none"> ▶ pH between 6.5 to 8.5 Dissolved Oxygen 4mg/l or more ▶ Free Ammonia (as N) 1.2 mg/l or less
Irrigation, Industrial Cooling, Controlled Waste disposal	E	<ul style="list-style-type: none"> ▶ pH betwvwn 6.0 to 8.5 ▶ Electrical Conductivity at 25C micro mhos/cm Max.225 ▶ Sodium absorption Ratio Max. 26 ▶ Boron Max. 2mg/l



Item No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL**
(Through Video Conferencing)

Original Application No. 15/2022 (CZ)

Mangial Mewada

Applicant(s)

Versus

State of Madhya Pradesh & Ors.

Respondent(s)

Date of hearing: **05.07.2022**

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s):

Ms. Prachi Sharma, Adv.

For Respondent(s):

Ms. Parul Bhadoria, Adv.
Mr. Sachin K. Verma, Adv.
Mr. Dharamveer Sharma, Adv.

ORDER

1. Issue raised in this Original Application pertains to discharging of untreated chemical infused wastewater directly in the river Seewan, Sehore by the factory Jayshri Gayatri Food Products Pvt. Ltd., and hence causing immense water pollution, contamination of underground water wells and tube wells, annihilating the ecology of the area, rising death of fauna dependent on the river, rising diseases in humans dependent on the water bodies, and rendering agricultural land infertile. The river is being utilised for direct discharge of untreated chemical infused waste water, which was of such nature that contaminates the river water and hence, renders it harmful to public health.
2. The State Pollution Control Board inspected and submitted the report with the following deficiencies :

“परिसर में स्थित दूषित जल उपचार संयंत्र (क्षमता-200 केएलडी) उपयुक्त रूप से संचालित नहीं पाया गया । एरेशन टैंक में उपरी सतह पर स्लज का भराव देखा गया । उदयोग के दूषित जल का निस्तारण पाइप लाइन के माध्यम से परिसर के बाहर समीपस्थ भूमि में निस्तारित होना पाया गया एवं भूमि पर भंडारित पाया गया तथा उदयोग से सटे नाले में औदयोगिक दूषित जल का भराव पाया गया । उदयोग द्वारा नवीन दूषित जल उपचार संयंत्र को पूर्ण कर

संचालन प्रारम्भ नहीं किया गया है । उदयोग के निरीक्षण के दौरान एकत्रित किये गए उपचारित जल नमूनों के विश्लेषण रिपोर्टअनुसार एकत्रित उपचारित जल नमूनों में COD तथा BOD का स्तर निर्धारित मानकों से ज्यादा पाया गया है।”

3. And further that approximately 10000 litres of such chemicals infused water is being directly discharged in the River Seewan, causing irreversible damage to the environment and the entire ecology of that area. This results in giving rise to various aquatic diseases and consequent, decline in the aquatic life as well.
4. The matter was taken up on 17.02.2022 and the committee consisting (1) District Collector, Sehore (2) Representative of Central Pollution Control Board and (3) Representative of Madhya Pradesh State Pollution Control Board, was constituted with a direction to submit the factual and action taken report.
5. In compliance thereof, the joint committee submitted the report as follows:-

“Factual Status:

To verify the factual status, the joint committee visited the non-perennial drain flows adjacent to the unit i.e. M/s Jayshri Gayatri Food Products Ltd., Sehore (located at GPS location 23.166253, 77.136195). The overflow of Barkhedi dam flows in this drain. The 500KLD UASB with tertiary treatment system (UF+RO) ETP situated at (GPS location 23.14876, 77.1372) distance of about 2kms (aerially) & about 3 kms (road distance) from unit was also visited to check the status of completion of construction and commissioning.

Observations regarding the ETP (500KLD):

1. The 500KLD UASB technology based ETP has following unit operations with their capacity:

S.No.	Unit operation	Capacity
1.	Screen Chamber & Fat trapper	08 KL
2.	Equalization tank	450KL
3.	UASB reactor	3000KL
4.	Primary clarifier	150KL
5.	Aeration tank	750KL
6.	Secondary clarifier	150KL
7.	Filter feed tank	25KL
8.	Ultra-Filtration	50KL
9.	Reverse Osmosis	20KL/hr
10.	RO permeate tank	80KL
11.	RO reject tank	70KL

ETP unit operation details are enclosed.

2. The civil work was completed and UF & RO installation work was ongoing with a schedule of completion within 2 days i.e. 10.03.2022. The pipeline of 4" diameter & 2.8KMs length is laid to pump the effluent from unit to ETP for treatment. The return pipeline to carry the treated RO water to plant for use in boiler and process is also laid and completed. As proposed the RO reject water shall be utilized in floor cleaning, dust suppression. The filling of UASB tank with media i.e. Cow-dung was ongoing and scheduled to complete by 09.03.2022. The ETP designed on the 60000mg/l COD load that will result in huge quantity of biogas generation. The bio-gas collection system work was in progress with scheduled completion in next 3 days i.e. 11.03.2022. Unit has planned to utilize the biogas in boiler to reduce the use of coal as fuel. The ETP is situated on higher elevation and has a distance of 200mtrs and 550mtrs from the Bhagwanpura dam & Barkhedi dam water line respectively. Due to hard strata of the area, ETP units are constructed on elevation.

The civil, mechanical, plumbing and electrical installation work is completed. Partial work related to biogas collection system, UF, RO installation are few of the on-going works that may be completed within 4-5 days' time. Looking into the progress observed the ETP may be commissioned to stabilize the system by 13.03.2022.

3. As per the individual units of ETP, with current average effluent generation of 150KLD, the UASB (3000KL capacity) has 20days of retention time.
4. On field laboratory for basic parameters viz. DO, BOD, COD is established at ETP area and one on-line continuous water quality monitoring system is also installed. The server connectivity shall be provided to MPPCB on ETP commissioning.

Observations on the discharge in non-perennial drain:

1. The unit (M/s Jayshri Gayatri Food Products Ltd, Sehore) is located at Khasra No. 279/3/1, 279/3/2, 279/3/3, 279/3/4, Village - Pipaliyameera, Tehsil - Sehore, Distt. Sehore. Total land area is 0.356 Ha. The nearest village Pipaliyameera is situated at approx. 1.20 km away from the unit.
2. On the day of field visit i.e. 8.3.2022, the unit was **not operational** as in compliance of MPPCB closure direction u/s 33A of Water (P&CP) Act 1974 dated 19.01.2022; the Madhya Pradesh Electricity Board (MPEB) disconnected the power connection on 26.02.2022.
3. The non-perennial drain flows adjacent to the unit, was found dry in a length of 2.5kms i.e. upto village Pipaliyameera. This drain along with

the overflow of Bhadwanpura dam confluence near village boundary and flows towards Sehore and joins Seewan river.

4. *The drain bed was found dry with whitish layer all along the length. This layer of whitish material is nothing but the solids of wastewater of unit. This confirms that the unit was discharging their partially treated wastewater in the drain. The old ETP (200KLD) was based on the aeration technology and was in poor condition. The effluent was found discharged in adjacent land.*
5. *Petitioner and villagers stated that this industrial discharge of wastewater has damaged the water quality of their wells and raised issue of drinking water for villagers & livestock. To verify the fact the water sample of one of the well (as claimed polluted) was collected by MPPCB, Bhopal for analysis. Copy of the analysis report revealed that the sample is having slight color and other parameters are within the prescribed limits.*

Observation on the unit

1. *There are 02 boilers of 12TPH & 8TPH capacity with bag filters and 30m stacks height is established. Coal & wood briquette are used as fuel.*
2. *The coal and briquette storage needs to be improved to curtail the fugitive emission.*
3. *The porthole for monitoring was not provided as per the CPCB guideline.*
4. *There were many points observed in boiler area where safety of workers was ignored.*
5. *The dust collection system at bag filter was not proper and handle manually that may result in rise of fugitive emission.*
6. *The old ETP need to be cleaned up on commissioning of the new ETP and need to be used for storage of the wastewater generated from the unit. A preliminary fat removal system may be developed at old ETP.*

2.0 Action Taken

1. *The unit was consented by MPPCB for the production of Cheese - 182.50 MTA, Paneer - 365 MTA and Pasteurized Milk -1825 KLA. The Consent to Operate was expired on 31/05/2019. Unit was operational since then without renewal of the CTO and permission for the expansion.*
2. *A closure direction under section 33 "A" of water (Prevention and Control of Pollution) Act 1974 was issued by MPPCB to the unit on dated 19/01/2022 for discharge of wastewater outside premises and*

not obtaining valid consent for operation of industry. Unit has also increased the production capacity and investment without obtaining prior permission of the Board.

3. Further, an environmental compensation of Rs. **1,20,50,000/-** (Rs. One Crore Twenty Lacs Fifty Thousand) was imposed on the unit for violation period from 01/06/2019 to 19/01/2022 as per the CPCB methodology on Environmental compensation submitted in Hon'ble NGT OA 593/2017.
4. Later, this matter was heard by Hon'ble NGT in O.A. 15 of 2022 in present case and this committee was constituted. Further vide I.A. 23/2022 filed by Jayshri Gayatri Foods in Hon'ble Tribunal, agreed to pay the 50% of the environmental compensation imposed by the MPPCB.

Wherein Hon'ble Tribunal directed as "appellant to approach the office of SPCB and if he is ready to pay the amount as stated above, may deposit to the office of the Pollution Control Board and in case it is paid, the SPCB shall pass an appropriate order and inform the tribunal." Copy of the order dated 4.3.2022 in Appeal no. 2/2022 (I.A. 23/2022) is enclosed.

5. In compliance of the order, M/s Jayshri Gayatri Foods deposited Rs. 60,00,000/- on dated 07/03/2022 as 50% of the total EC of 1,20,50,000/-.
6. Further, it was opined by the committee to impose Environmental compensation upto 25.02.2022 from the issuance of closure direction i.e. 19.01.2022 for operating the unit in non-compliance of the direction.

3.0 Environmental Compensation:

Calculation of Environmental Compensation on M/s Jay Shri Gayatri Food Products Ltd. for violation period 19/01/2022 to 25/02/2022. The EC was assessed based on the CPCB methodology of EC assessment:

$$EC = PI \times N \times R \times S \times LF$$

Where,

EC is Environmental Compensation in Rs.

PI = Pollution Index of industrial sector

N = Number of days of violation took place

R = A factor in Rupees for EC

S = Factor for scale of operation

LF = Location factor

(i) Pollution Index of Industrial Sector (PI) : **80**

(ii) Number of days of violation took place (N) :

Date of closure notice issued by MPPCB : 19/01/2022 (a)

Date on which production has stopped : 25/02/2022 (b)

No. of days of violation = (a) – (b) = **38 days**

(iii) Factor in Rs. for EC (R) : **250**

R is a factor in Rupees, which may be a minimum of 100 and maximum of 500. Hence, R is taken as 250, as it a case of violation.

(iv) Factor for scale of operation (S) : **0.5**

M/s Jay Shri Gayatri Food Products Ltd., is a small scale industry. Thus, the factor for scale of operation is taken as 0.5 for small scale industry.

(v) Location factor (LF) : **1.25**

Population of Sehore as per Census 2011 is 1.09 Lakhs and the industry lies within 10km distance from the boundary of Municipal Council, Sehore. Thus, the location factor is taken as 1.25.

Thus,

$$EC = PI \times N \times R \times S \times LF$$

$$EC = 80 \times 38 \times 250 \times 0.5 \times 1.25$$

$$\mathbf{EC = Rs 4,75,000/-}$$

4.0 Comment on New ETP Commissioning

As the average waste water generation of the unit is 150KLD. The new ETP of 500KLD has UASB of 3000KL capacity; that on average flow will provide nearly 20days of retention. The civil, mechanical, plumbing and electrical installation work is completed. Partial work related to biogas collection system, UF, RO installation are few of the on-going work that may be completed within 4-5 days' time. And as per the tentative schedule provided by the unit representative, the completion of the ETP will be done on or before 15.3.2022.

Considering the perishable items produced by the unit and available sufficient retention time; unit may be allowed to operate the unit on

restricted production capacity (may be upto 100KLD effluent generation) till the ETP gets stabilized or trial completes.

5.0 Recommendations

- i. Unit needs to deposit the rest of the EC amount of Rs. 60,50,000/- along with the EC amount of Rs. 4,75,000/- for non-complying the MPPCB closure direction.*
- ii. Unit shall complete the stabilization of the ETP and start full capacity operation after obtaining the requisite approval from the MPPCB.*
- iii. Unit shall clean up the old ETP and use it as pre clarifier unit. The unit shall clean up the area near to ETP where wastewater was found accumulated.*
- iv. Unit shall clean the drain bed at a depth of 1ft to remove the whitish deposition of the wastewater solids.*
- v. Unit shall provide sufficient drinking water facility in the affected nearby village including the need of the livestock.*
- vi. As the 02 waterbodies are near to the ETP, it is recommended that unit shall monthly monitor the water quality and submit the report to MPPCB; also install PTZ camera and garland drain around the ETP to avoid any overflow of untreated effluent in water body.*
- vii. Unit shall provide porthole at proper height of the stack as per the CPCB guideline and take appropriate safety measures in the boiler & plant premises.*
- viii. Unit shall submit a time bound action plan to MPPCB for cleaning of the drain bed from unit to village (upto 2 kms) and installation of 03 ROs of adequate capacity in village Pipaliya meera for drinking water.”*

6. Learned counsel appearing for the applicant has submitted that the unit is also engaged in so many charitable purposes and providing medical aid to the villagers and promised to pay the rest of the amount of environmental compensation in instalments of Rs. 20 lakh per months. This rests with the Pollution Control Board to finalize the manner of payment.

7. Thereafter, Respondent No. 6 submitted the reply as follows :-

“2. That, the Respondent Company runs an agricultural Based milk processing Unit established in Village Pipaliya Meera, Tehsil and District Sehore (M.P.) That, the Respondent's Unit purchases milk from neatly 1 lakh farmers / milkmen and provides a large source of livelihood for the nearby farmers and family. Such farmers / milkmen produce their milk from almost two lakh buffalos and cows. The existence of all these domestic animals (buffalos and cows) depends upon the sale of milk by their owner farmer / milkman to the Respondent's dairy Unit. The copy of Board Resolution dated for filing the instant reply is annexed herewith.

3. That, the livelihood of families of all these 1500 employees, around families of 1 lakh farmers / milkmen, and also life of around 2 lakh buffalos and cows is completely dependent upon the growth and establishment of Respondent's Unit. Thus, the Respondent is playing a rather significant role for the people and contributing towards the livelihood and social up-liftment of public at large on a daily basis.

4. That, it's most respectfully submitted that the Respondent undertakes a lot of charitable works under the Corporate Social Responsibility. The Respondent also has adopted a school for the underprivileged children to ensure free and quality education to the underprivileged. The Respondent has even got the boundary wall works of government schools carried on under the CSR activity to ensure safety of the children and particularly for girl students. In addition to above, the Respondent Company is running a Gaushala for abandoned old age cows, which are in dire need of shelter and medical care and are abandoned by their owners for their inability to fetch milk.

5. That, the Respondent's Unit is also engaged in export of various dairy products to various foreign countries, which brings foreign

exchange in the form of foreign currency, i.e., US Dollars. Thus, the Respondent's Unit is economically supporting the country by bringing in foreign exchange within the country.

6. That, the Respondent's dairy Unit has one fully functional Effluent Treatment Plant with a capacity of 200 KLD. Though the ETP of 200 KLD was sufficient to treat the effluent generated by Respondent's dairy Unit, the Respondent took a conscious decision in consultation with authorities to install another Anaerobic ETP with a capacity of 500 KILD in the year 2019, looking to the business projections in coming years. Copy of Purchase Order (PO) dated 23-08-2019 of ETP of the capacity of 500 KLD is annexed herewith. Along with the Anaerobic ETP of a capacity of 500 KLD, the Respondent Company also placed an order to purchase Water Purification System including Ultra Filtration (UF) and Reverse Osmosis (RO) with a capacity of 450 KLD, which is a part of the new Anaerobic ETP to reuse the effluent treated water within the factory.

7. That the Respondent Unit purchased 8 acres of land for the installation of aforementioned ETP. Thus, the total capacity of the Respondent's Unit to treat the effluent has been increased from 200 KLD to 700 KLD. The Respondent Company has installed the anaerobic ETP based on the kind of effluent generated from the dairy industry. The anaerobic ETP uses anaerobic bacteria (biomass) which eats up harmful microbial load to treat the effluent and convert it into treated water, which after filtration through UF and RO even becomes potable drinking water. Copies of flowchart of the anaerobic ETP and the site plan are collectively annexed herewith.

8. That, the installation of new ETP of 500 KLD got delayed due onset and outbreak Global Pandemic of COVID-19, which adversely affected the financial condition of one and all, including the respondent. The second reason for delay is that the first lockdown had an impact of almost six months, while the second lockdown had an impact of

almost four months, whereby the work force and labour were not available to complete the construction of the new ETP, which is well within the knowledge of the respondent Board.

9. That, it's pertinent to submit that this Hon'ble Tribunal has ordered for constitution of Joint Committee, which has exceeded in its jurisdiction in submitting the report. The replying Respondent has bowed and faithfully complied with all the observation and recommendation which could be possibly implemented except for the imposition of Environmental Compensation of Rupees One Crore, Twenty Lakhs Fifty Thousand (Rs. 1,20,50,000/-), out of which 50% of the amount has been deposited with the Respondent SPCB. The figure of Rs. 1,20,50,000/- has been calculated on wrong analogy and it was simply on the basis of proposed recommendation by MPPCB, whereas proposal cannot be made a part of Recommendation by the Joint Committee, which proposal was to be finalized after due notice to the Replying Noticee and giving him opportunity of hearing and Reply. Copy of Notice dated 01.02.2022 by the Respondent / MPPCB is annexed. Therefore, the recommendation by the Joint Committee is liable to be set aside as Ultravires and beyond the Jurisdiction, Power vested in it.

10. That, it's humbly submitted that the construction of the new ETP of 500 KLD has been completed and the Work Completion Certificate had been issued by the Civil Engineer on 01-02-2022. Copy annexed herewith. In fact, on the same day the respondent MPPCB issued proposed Notice for of Work Completion Certificate dated 01-02-2022 is imposition of environmental compensation.

11. That, the effluent discharge of the Respondent's Unit has now been transferred to the newly installed ETP with the capacity of 500 KLD. The bacterial load has been introduced in the new ETP to treat the effluent discharge. The culture of the bacteria has already started and their number shall reach to the maximum capacity in next 20

days. Latest pictures of the newly installed ETP of 500 KLD are collectively annexed herewith.

12. That, the newly installed ETP with a capacity of 500 KLD has become functional and the Respondent's Unit is in the process of being a zero-discharge Unit, as bacteria culture is taking place with its natural gestation period. Thus, there is zero-discharge of any effluent by the Respondent Unit outside its premises. The Respondent Unit has an enhanced total capacity of treating 700 KLD of effluent per day.

13. That, the EC is to be calculated when there is gross violation and it seems that due to such particular violation, Environment is damage up to that extent. Its most humbly submitted that the respondent Unit, far from municipal area and nearby villages. It's submitted that the respondent Unit was in transition phase for establishment of ETP from 200 KLD to 500 KLD.

14. That, it's most humbly submitted that the Methodology devised Environmental Compensation is erroneous. The same is not in accordance with the formula devised by the CPCB in the case of OA No. 593/2017 Paryavaran Suraksha Samiti & Anr. Dated 28.08.2019 (WP (Civil) 375/2012) dated 28.8.2019. The Environmental compensation is to be calculated when there is a gross violation and it seems that due to such particular violation, environment is damaged up to that extent. In such case, the Statutory Authority issuing Direction under Section 33A, 31A and Sec 5 i.e. Closure Order under Water Act 1974, Air Act 1981 and Environment (Protection) Act, 1986, respectively.

As per this method, the Environmental Compensation shall be based on the following formula:

$$EC = PI \times N \times R \times S \times LF$$

Where:

PI= Pollution Index of industrial sector, as the concerned industries. CPCB guideline suggest for milk processes and dairy products (integrated project) is 68.75.

N= Number of days for which the violation took place is considered from the date of visit and finding particular types of violation. Calculated from the date of rejection of the CTO but not from the date of visit, which is 06.07.2021.

R= A factor in Rupees (Rs.) for EC is varies from Rs. 100 to Rs. 500/day.

S= Factor for scale of operation.

LF= Location Factor is 1 as the population of the area is less than 1 million of Sehore District.

Copy of extract of Environment Compensation Methodology, as well as utilisation of the amount and CPCB guideline are annexed.

15. That, the intents of the order passed by NGT, in OA No. 593/2017 Paryavaran Suraksha Samiti & Anr. Dated 28.08.2019 as well as the guideline prepared by CPCB is that, the said fund be kept in a separate account and utilize in terms of an action plan for protection of the environment.

16. That, it is respectfully submitted that the replying respondent filed Appeal No. 2/2022 titled as Jayshri Gayatri Foods V/s MPPCB challenging the Closure Order dated 19.01.2022 passed by the Respondent MPPCB (herein after may termed as "Board"). The Board has revoked compensation considering the case of the applicant and 50 percent of the Compensation Proposed has been deposited. Final demand has yet to be raised by the MPPCB. In view of revocation of the Closure Order, the appeal was disposed of as infructuous without prejudice to its contesting the matter before the MPPCB. It is pertinent to mention here that the replying respondent filed a Representation/Reply against the proposed compensation dated 15.02.2022 to avail opportunity of hearing as has been given to the respondent by the notice dated 01.02.2022 by the Board. Copy of order passed by the Special Bench NGT (PB) New Delhi on dated

28.03.2022 is annexed. Copy of representation by the replying respondent dated 15.02.2022, are annexed with this reply. Copy of revocation order is attached where the unit has been shown to have complied with all the short-comings.

17. That, the Replying Respondent reserved to file the Parawise replies if Tribunal direct and reserved to file the same as shall be directed by this Tribunal.

18. That, all the Recommendation made by Joint Committee at Page- 8 from Serial No. (ii) to (viii) are being complied except installation of 03 ROs, mentioned at Serial No. (viii), of adequate capacity in village Pipaliya meera for drinking water, for which purpose a letter has been issued to the Sarpanch and a response is awaited. The sarpanch is not allowing to install the same. Copy of letter issued to the Sarpanch is annexed with this Reply.

19. That, thus there is no reason whatsoever to prohibit or regulate the Respondent's Unit as the Respondent has not and is not causing any pollution or public nuisance. The fact of the matter is that the Respondent milk Unit is rather benefiting lakhs of farmers and families associated directly and indirectly to it, and also public in general.”

8. The Regional Officer, Pollution Control Board, has submitted the compliance report on the basis of inspection done on 17.06.2022 as follows :-

- I. Unit has deposited the 50% amount of the environmental compensation imposed.
- II. Unit has completed the stabilization of the ETP and start operation after obtaining the consent dated 16/03/2022 from MPPCB.
- III. Unit has stopped using old ETP and cleaning of nearby area is completed.
- IV. Unit has completed the cleaning work of the non perennial drain bed at a depth of 1ft and removed the whitish deposition of the wastewater solids.

- V. *The treated waste water is stored into a sump tank and utilized in boiler feed and ash quenching.*
- VI. *PTZ camera is installed at newly constructed ETP area.*
- VII. *Garland drain is constructed to avoid any overflow of untreated effluent in water body.*
- VIII. *Unit has provided porthole at proper height of the stack as per the CPCB guideline and taken appropriate safety measures in the boiler & plant premises.*
- IX. *Unit has completed the cleaning work of the drain bed from unit to village (upto 2 kms). The installation of 03 ROs of adequate capacity in village Pipaliya meera for drinking water is not completed.*

9. Learned Counsel appearing for the Respondent has submitted that the question of installation of ROs are pending due to discussion about the quality of RO, which is going on between the respondent and the Panchayat Members. The respondents have further submitted that it may be completed within a short time after the decision communicated by the Panchayat. Four villagers attended the court and submitted that due to discharge of untreated water into the field, the agricultural production capacity of the land has been minimized and the water quality of the river was badly affected causing serious diseases. They have further submitted the problem of unemployment, inability to pay the education cost and non-availability of the portable water. It is informed that in Jal Jeevan Mission, the construction is going on to provide the portable water by installation of the water tank. They have also agreed to direct the Project Proponent to install the required (03) ROs system. Learned counsel Mr. Dharamveer Sharma has communicated that the three ROs of better quality will be established within a short time by the Project Proponent. The points as raised by the farmers with regard to the compensation, there is no calculation of any compensation or relief for that purpose thus the farmers present before this Tribunal are directed to assess their damages, if any, place all records before the Pollution Control Board, District Magistrate and District Magistrate is at liberty to proceed to dispose of the application in accordance with law.

10. In light of the compliance report submitted by the Regional Officer, State Pollution Control Board, 50% of the environmental compensation has already been deposited and rest of the amount is under process of payment for which the Pollution Control Board is taking necessary actions. Nothing survives to be adjudicated. Accordingly no further orders are required to be passed by this Tribunal. However, we direct the State Pollution Control Board to regularly monitor the compliance of environmental norms and to proceed according to law. With these observations, the **Original Application No. 15 of 2022 (CZ)** stands **disposed of** accordingly.

Sheo Kumar Singh, JM

Dr. Arun Kumar Verma, EM

05th July, 2022
O.A. No. 15/2022(CZ)
PN

**Factual & Action Taken Report of the Joint
Committee**

In Hon'ble National Green Tribunal (CZ)

O.A. 15 of 2022 order dated 17.02.2022

Mangilal Mewada

Vs

State of Madhya Pradesh & Ors.

JOINT COMMITTEE REPORT

In compliance of the Hon'ble NGT order dated 17.02.2022 in O.A. No. 15/2022 (CZ) in the matter of Mangilal Mewada Vs State of Madhya Pradesh & Ors., a joint committee of following officials held field visit on 8th March 2022 to verify the claims made by the petitioner and take the stock of factual status and action taken by the concerned authorities.

1. Shri Sunil Kr Meena, Scientist "D", CPCB, RD Bhopal
2. Shri Brajesh Sharma, Regional Officer, MPPCB, Bhopal
3. Smt. Shaifali Jain, Naib Tehsildar, Sehore

To represent the unit M/s Jayshri Gayatri Food Products Ltd, Sehore, Sh. Kishan Modi, MD, Sh. C. P. Pandey, Director and Sh. Amit Kuklod, Manager were present. The petitioners Sh. Mangilal Mewada along with the residents of nearby Pipaliyameera village were present during the field visit of the non-perennial drain in which allegation of effluent discharge was made by the petitioner.

1.0 Factual Status:

To verify the factual status, the joint committee visited the non-perennial drain flows adjacent to the unit i.e. M/s Jayshri Gayatri Food Products Ltd, Sehore (located at GPS location 23.166253, 77.136195). The overflow of Barkhedi dam flows in this drain. The 500KLD UASB with tertiary treatment system (UF+RO) ETP situated at (GPS location 23.14876, 77.1372) distance of about 2kms (aerially) & about 3 kms (road distance) from unit was also visited to check the status of completion of construction and commissioning. Satellite image is enclosed as **Annexure-I**.

Observations regarding the ETP (500KLD):

1. The 500KLD UASB technology based ETP has following unit operations with their capacity:

S.NO.	Unit operation	Capacity
1.	Screen Chamber & Fat trapper	08 KL
2.	Equalization tank	450KL

3.	UASB reactor	3000KL
4.	Primary clarifier	150KL
5.	Aeration tank	750KL
6.	Secondary clarifier	150KL
7.	Filter feed tank	25KL
8.	Ultra-Filtration	50KL
9.	Reverse Osmosis	20KL/hr
10.	RO permeate tank	80KL
11.	RO reject tank	70KL

ETP unit operation details are enclosed as **Annexure-II**.

2. The civil work was completed and UF & RO installation work was ongoing with a schedule of completion within 2 days i.e. 10.03.2022. The pipeline of 4" diameter & 2.8KMs length is laid to pump the effluent from unit to ETP for treatment. The return pipeline to carry the treated RO water to plant for use in boiler and process is also laid and completed. As proposed the RO reject water shall be utilized in floor cleaning, dust suppression. The filling of UASB tank with media i.e. Cow-dung was ongoing and scheduled to complete by 09.03.2022. The ETP designed on the 60000mg/l COD load that will result in huge quantity of biogas generation. The bio-gas collection system work was in progress with scheduled completion in next 3 days i.e. 11.03.2022. Unit has planned to utilize the biogas in boiler to reduce the use of coal as fuel. The ETP is situated on higher elevation and has a distance of 200mtrs and 550mtrs from the Bhagwanpura dam & Barkhedi dam water line respectively. Due to hard strata of the area, ETP units are constructed on elevation. The civil, mechanical, plumbing and electrical installation work is completed. Partial work related to biogas collection system, UF, RO installation are few of the on-going works that may be completed within 4-5 days' time. Looking into the progress observed the ETP may be commissioned to stabilize the system by 13.03.2022.
3. As per the individual units of ETP, with current average effluent generation of 150KLD, the UASB (3000KL capacity) has 20days of retention time.

4. On field laboratory for basic parameters viz. DO, BOD, COD is established at ETP area and one on-line continuous water quality monitoring system is also installed. The server connectivity shall be provided to MPPCB on ETP commissioning.

Observations on the discharge in non-perennial drain:

1. The unit (M/s Jayshri Gayatri Food Products Ltd, Sehore) is located at Khasra No. 279/3/1, 279/3/2, 279/3/3, 279/3/4, Village - Pipaliyameera, Tehsil - Sehore, Distt. Sehore. Total land area is 0.356 Ha. The nearest village Pipaliyameera is situated at approx. 1.20 km away from the unit.
2. On the day of field visit i.e. 8.3.2022, the unit was **not operational** as in compliance of MPPCB closure direction u/s 33A of Water (P&CP) Act 1974 dated 19.01.2022; the Madhya Pradesh Electricity Board (MPEB) disconnected the power connection on 26.02.2022.
3. The non-perennial drain flows adjacent to the unit, was found dry in a length of 2.5kms i.e. upto village Pipaliyameera. This drain along with the overflow of Bhadwanpura dam confluence near village boundary and flows towards Sehore and joins Seewan river.
4. The drain bed was found dry with whitish layer all along the length. This layer of whitish material is nothing but the solids of wastewater of unit. This confirms that the unit was discharging their partially treated wastewater in the drain. The old ETP (200KLD) was based on the aeration technology and was in poor condition. The effluent was found discharged in adjacent land.
5. Petitioner and villagers stated that this industrial discharge of wastewater has damaged the water quality of their wells and raised issue of drinking water for villagers & livestock. To verify the fact the water sample of one of the well (as claimed polluted) was collected by MPPCB, Bhopal for analysis. Copy of the analysis report revealed that the sample is having slight color and other parameters are within the prescribed limits. Copy of the report is enclosed as **Annexure-III**.

Observation on the unit

1. There are 02 boilers of 12TPH & 8TPH capacity with bag filters and 30m stacks height is established. Coal & wood briquette are used as fuel.
2. The coal and briquette storage needs to be improved to curtail the fugitive emission.
3. The porthole for monitoring was not provided as per the CPCB guideline.
4. There were many points observed in boiler area where safety of workers was ignored.
5. The dust collection system at bag filter was not proper and handle manually that may result in rise of fugitive emission.
6. The old ETP need to be cleaned up on commissioning of the new ETP and need to be used for storage of the wastewater generated from the unit. A preliminary fat removal system may be developed at old ETP.

2.0 Action taken

1. The unit was consented by MPPCB for the production of Cheese - 182.50 MTA, Paneer - 365 MTA and Pasteurized Milk -1825 KLA. The Consent to Operate was expired on 31/05/2019. Unit was operational since then without renewal of the CTO and permission for the expansion.
2. A closure direction under section 33 "A" of water (Prevention and Control of Pollution) Act 1974 was issued by MPPCB to the unit on dated 19/01/2022 for discharge of wastewater outside premises and not obtaining valid consent for operation of industry. Unit has also increased the production capacity and investment without obtaining prior permission of the Board. Copy of the closure direction is enclosed as **Annexure-IV**.
3. Further, an environmental compensation of Rs **1,20,50,000/-** (Rs. One Crore Twenty Lacs Fifty Thousand) was imposed on the unit for violation period from 01/06/2019 to 19/01/2022 as per the CPCB methodology on Environmental compensation submitted in Hon'ble NGT OA 593/2017.

4. Later, this matter was heard by Hon'ble NGT in O.A. 15 of 2022 in present case and this committee was constituted. Further vide I.A. 23/2022 filed by Jayshri Gayatri Foods in Hon'ble Tribunal, agreed to pay the 50% of the environmental compensation imposed by the MPPCB. Wherein Hon'ble Tribunal directed as *"appellant to approach the office of SPCB and if he is ready to pay the amount as stated above, may deposit to the office of the Pollution Control Board and in case it is paid, the SPCB shall pass an appropriate order and inform the tribunal."* Copy of the order dated 4.3.2022 in Appeal no. 2/2022 (I.A. 23/2022) is enclosed as **Annexure-V**.
5. In compliance of the order, M/s Jayshri Gayatri Foods deposited Rs 60,00,000/- on dated 07/03/2022 as 50% of the total EC of 1,20,50,000/-.
6. Further, it was opined by the committee to impose Environmental compensation upto 25.02.2022 from the issuance of closure direction i.e. 19.01.2022 for operating the unit in non-compliance of the direction.

3.0 Environmental compensation:

Calculation of Environmental Compensation on M/s Jay Shri Gayatri Food Products Ltd. for violation period 19/01/2022 to 25/02/2022. The EC was assessed based on the CPCB methodology of EC assessment:

$$EC = PI \times N \times R \times S \times LF$$

Where,

EC is Environmental Compensation in Rs.

PI = Pollution Index of industrial sector

N = Number of days of violation took place

R = A factor in Rupees for EC

S = Factor for scale of operation

LF = Location factor

- (i) Pollution Index of Industrial Sector (PI) : **80**
- (ii) Number of days of violation took place (N) :
- Date of closure notice issued by MPPCB : 19/01/2022 (a)

- Date on which production has stopped : 25/02/2022 (b)
 No. of days of violation = (a) – (b) = **38** days
- (iii) Factor in Rs. for EC (R) : **250**
 R is a factor in Rupees, which may be a minimum of 100 and maximum of 500. Hence, R is taken as 250, as it a case of violation.
- (iv) Factor for scale of operation (S) : **0.5**
 M/s Jay Shri Gayatri Food Products Ltd., is a small scale industry. Thus, the factor for scale of operation is taken as 0.5 for small scale industry.
- (v) Location factor (LF) : **1.25**
 Population of Sehore as per Census 2011 is 1.09 Lakhs and the industry lies within 10km distance from the boundary of Municipal Council, Sehore. Thus, the location factor is taken as 1.25.
- Thus,
 $EC = PI \times N \times R \times S \times LF$
 $EC = 80 \times 38 \times 250 \times 0.5 \times 1.25$
EC= Rs 4,75,000/-

4.0 Comment on New ETP commissioning

As the average waste water generation of the unit is 150KLD **(Copy of the letter is enclosed as Annexure-VI)**. The new ETP of 500KLD has UASB of 3000KL capacity; that on average flow will provide nearly 20days of retention. The civil, mechanical, plumbing and electrical installation work is completed. Partial work related to biogas collection system, UF, RO installation are few of the on-going work that may be completed within 4-5 days' time. And as per the tentative schedule provided by the unit representative, the completion of the ETP will be done on or before 15.3.2022.

Considering the perishable items produced by the unit and available sufficient retention time; unit may be allowed to operate the unit on restricted production capacity (may be upto 100KLD effluent generation) till the ETP gets stabilized or trial completes.

5.0 Recommendations

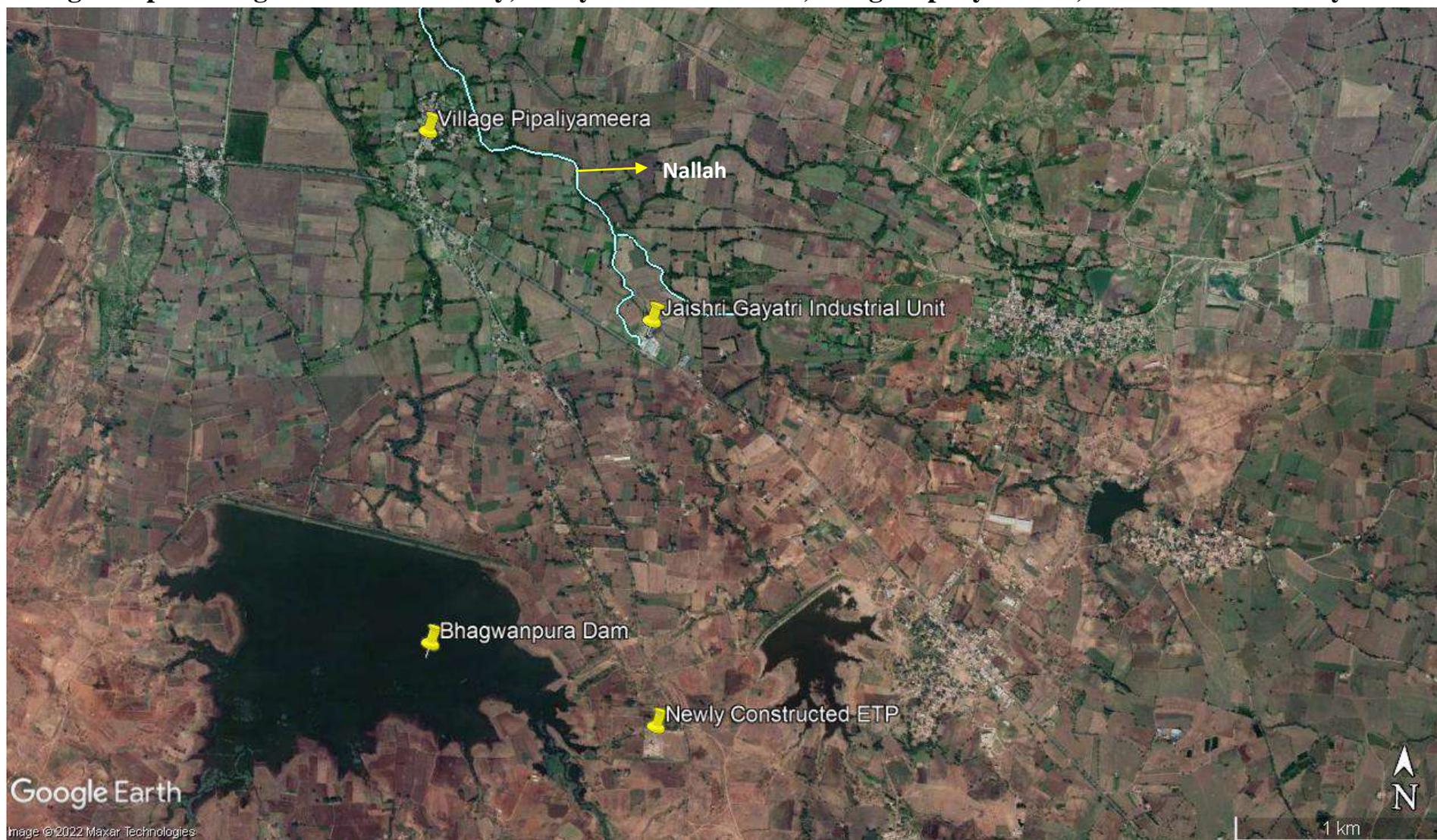
- i. Unit needs to deposit the rest of the EC amount of Rs. 60,50,000/- along with the EC amount of Rs. 4,75,000/- for non-complying the MPPCB closure direction.
- ii. Unit shall complete the stabilization of the ETP and start full capacity operation after obtaining the requisite approval from the MPPCB.
- iii. Unit shall clean up the old ETP and use it as pre-clarifier unit. The unit shall clean up the area near to ETP where wastewater was found accumulated.
- iv. Unit shall clean the drain bed at a depth of 1ft to remove the whitish deposition of the wastewater solids.
- v. Unit shall provide sufficient drinking water facility in the affected nearby village including the need of the livestock.
- vi. As the 02 waterbodies are near to the ETP, it is recommended that unit shall monthly monitor the water quality and submit the report to MPPCB; also install PTZ camera and garland drain around the ETP to avoid any overflow of untreated effluent in water body.
- vii. Unit shall provide porthole at proper height of the stack as per the CPCB guideline and take appropriate safety measures in the boiler & plant premises.
- viii. Unit shall submit a time bound action plan to MPPCB for cleaning of the drain bed from unit to village (upto 2 kms) and installation of 03 ROs of adequate capacity in village Pipaliyameera for drinking water.


(Shaifali Jain)
Naib Tehsildar
Sehore


(Brajesh Sharma)
Regional Officer
MPPCB Bhopal


(Sunil Kr Meena)
Scientist "D"
CPCB, RD Bhopal

Google map showing location of industry, newly constructed ETP, village Pipaliyameera, nallah d/s of industry & dam



**Photographs of Joint Committee Inspection of M/s Jayshri Gayatri Food Products Ltd.
on 08/03/2022**



Process flow diagram of new 500 KLD ETP of M/s Jayshri Gayatri Food Products Ltd.



Equalization tank of ETP



Screening chamber/fat trap unit



Aerator tank



Capacity of equalization tank and aeration tank



RO and Ultrafiltration unit



RO & UF unit



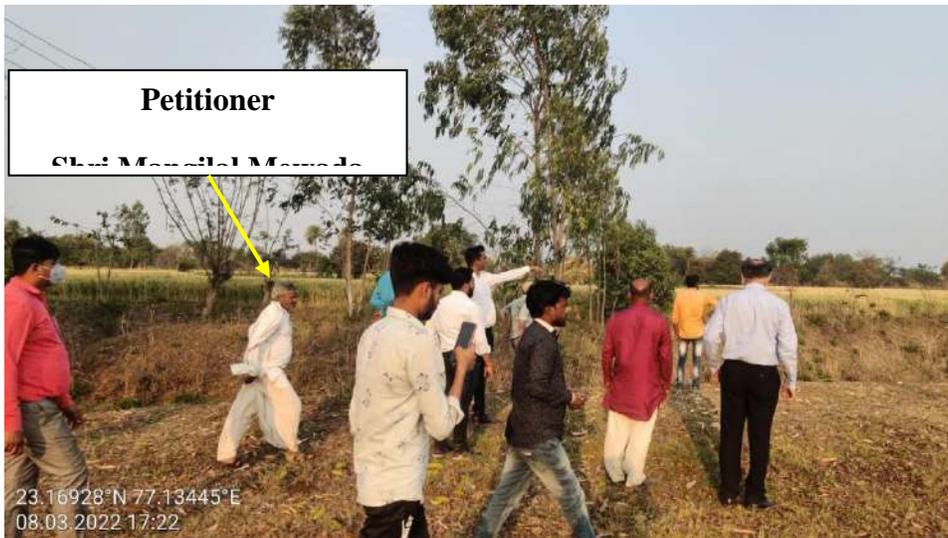
ETP laboratory



Online treated water quality monitoring system installed at ETP



Joint committee and the representatives of industry



Joint committee with the locals of village Pipaliyameera alongwith the Petitioner



Joint committee with the locals of village Pipaliyameera alongwith the Petitioner



Joint committee walking through the bed of seasonal nallah d/s of industry



Joint committee at the backside of the industry



Bag filter system provided for control of air pollution



Joint committee during inspection at the old ETP unit installed of the industry



Joint committee during inspection at the old ETP unit installed of the industry

**Basic Details of
Effluent Treatment Plant at
Jayshri Gayatri Food Products Private Limited
Sehore – M.P.**

Wastewater Generation

Milk Handling capacity of the dairy: 5,00,000 Liters/day

Effluent Generation ratio: 1:1

Daily effluent generation: 5,00,000 Liters/day

The process wastewater is generated from :

- 1) CIP and cleaning of process equipment,
- 2) Cleaning of storage vessels and utensils
- 3) Floor washing
- 4) Crete / Can washing, Tanker cleaning

The wastewater consists the milk components like carbohydrates, proteins, fats etc. and cleaning chemicals like caustic soda, nitric acid soaps and detergents.

Utility Wastewater: streams like filter / softener back wash, RO rejects, cooling tower bleed water, boiler blow down etc. are also generated.

Sewage: It is generated from toilets and canteen.

Effluent Composition

The dairy effluent mainly contains :

- 1) Suspended / colloidal organic milk components like fat and other milk solids,
- 2) Dissolved organic milk components like carbohydrates and proteins and
- 3) Dissolved organic / inorganic solids of cleaning chemicals like soap / caustic soda / nitric acid etc.

Effluent Characteristics

parameter	Raw Effluent	After Anaerobic	After Aerobic OR Treated Effluent
Flow	500 m ³ /d	500 m ³ /d	500 m ³ /d
pH	4.0 – 9.0	7.0 – 8.5	7.0 – 8.5
Temperature	< 40° C	< 35° C	< 35° C
Chemical Oxygen demand	20,000 mg/L	< 1,500 mg/L	< 100 mg/L
Biochemical Oxygen demand	14,000 mg/L	< 600 mg/L	< 20 mg/L
Free Oil & Grease	350 mg/L	< 20 mg/L	< 10 mg/L
Total Suspended Solids	500 mg/L	< 50 mg/L	< 50 mg/L

Effluent Treatment Philosophy

- The plants must be extremely reliable and consistent in performance.
- The plants must be simple in design, construction, operation, maintenance and trouble shooting.
- The plant must destroy all the pollutants and not convert it to another form
- The plant should recover useful by products while treating the wastewater
- The capital cost must be low and operation cost must be zero or low.
- Locally available man power (without any special technical knowledge and skills) can operate the plant.

Effluent Treatment Process

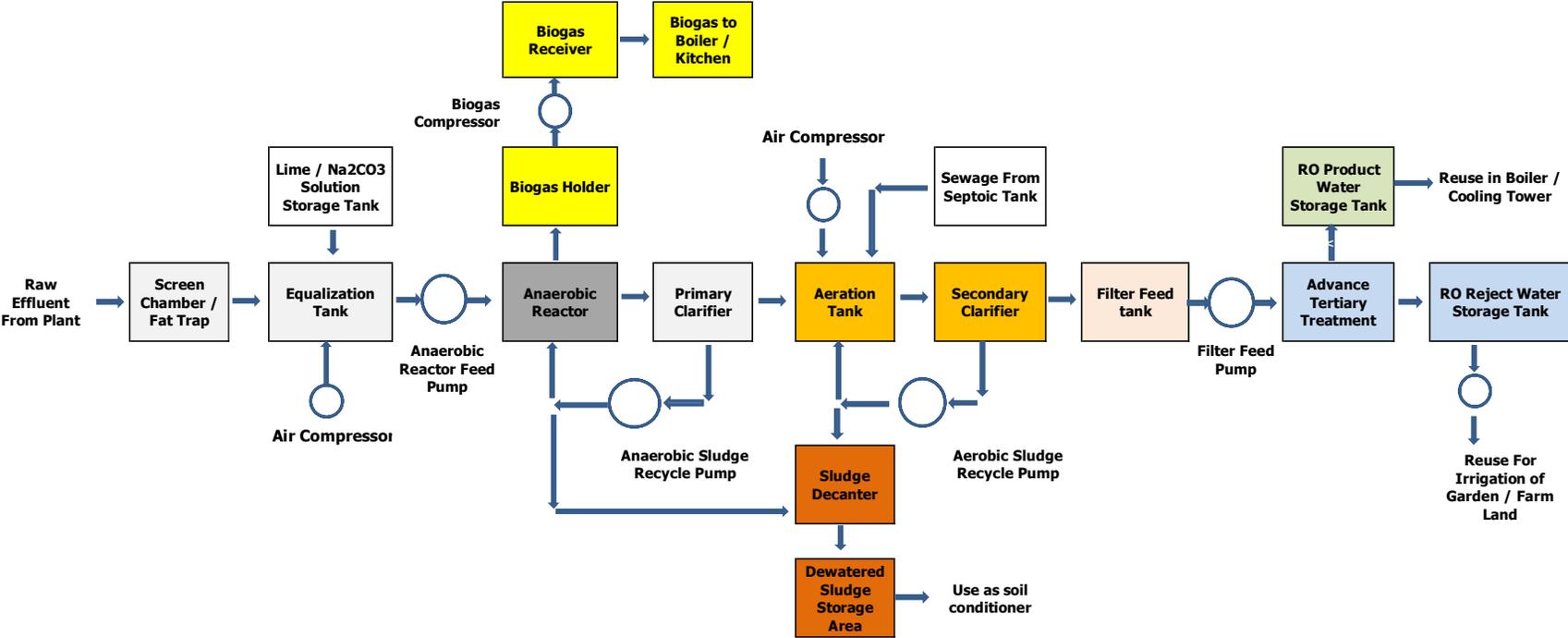
We have finalized an effluent treatment scheme on following logic:

- Direct degradation of raw effluent with 20,000 mg/L COD by anaerobic process to reduce COD level below 1,500 mg/L,
- Treatment of Anaerobically treated effluent in aerobic process to achieve disposal norms.
- Giving tertiary treatment treated effluent and generate approx. 200 m³/d reclaimed water for reuse in boiler and cooling tower.

Process Flow Diagram is enclosed in next sheet



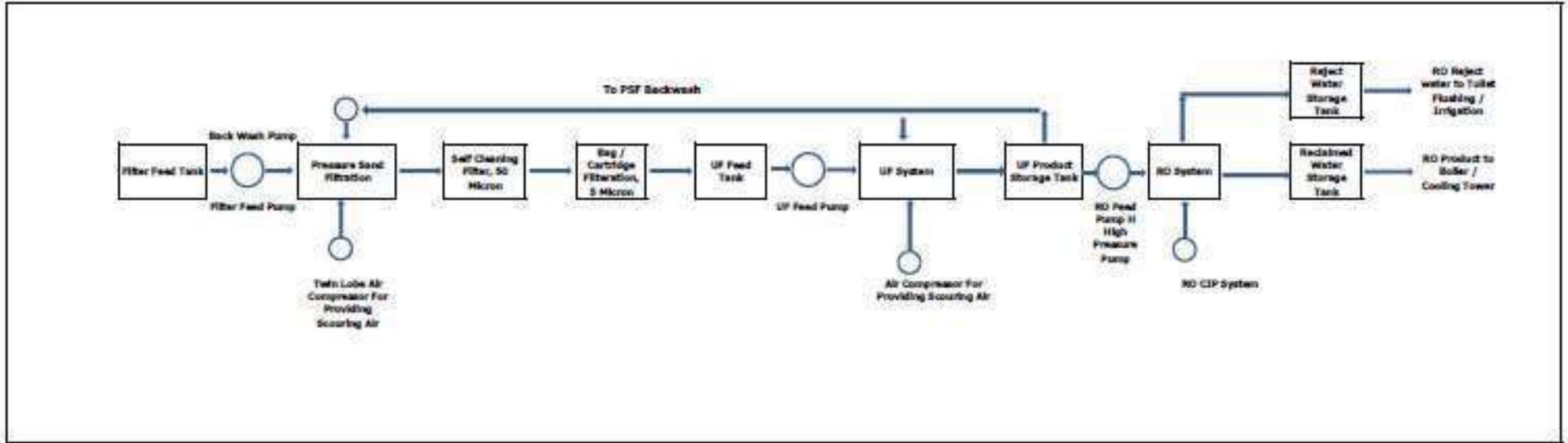
Process Flow Diagram For Proposed ETP



Jayshri Gayatri Food Products Private Limited



Process Flow Diagram For Advanced Tertiary Treatment Process



Effluent Treatment Process :

- The ETP shall contain following unit processes / operations:
- **Pre Treatment:** It includes Bar screen cum Grit chamber and O & G (Free fat) Trap
- **Equalization tank:** For collection of raw effluent generated from plant for homogenization of the quantity and quality.
- **Anaerobic biological treatment:** For removal of most of the suspended and dissolved organic impurities – It includes an Up Flow Anaerobic Sludge Blanket Reactor (UASBR) followed by a settling tank.
- **Aerobic biological treatment:** For polishing of aerobically treated effluent to achieve statutory disposal norms – It includes an Aeration Tank followed by a Settling tank.

Advanced Tertiary treatment:

It is required for further purification of treated effluent to generate reclaimed water

It includes:

Dual media pressure filter,

Two stage micron filtration System,

Ultra-filtration system and

Reverse Osmosis system

Our scheme has resulted in:

- Elimination of chemical addition,
- Chemical sludge generation
- Low power consumption in aerobic treatment,
- Lower excess biomass (waste sludge)
- Simplicity in operations,
- Less number of treatment units,
- Lower requirement of space and
- Lower capital investment / O&M Cost

Sr. No	Name Of Unit	Qty	Volume (m³)
1.	Bar screen chamber & Oil and Grease Trap	1	8.0
2.	Equalization Tank	1	450
3	Up flow Anaerobic sludge blanket Reactor	1	3,000
4	Primary Clarifier (Tube settler type)	1	150
6	Aeration tank	1	750
7	Secondary Tube settler	1	150
8	Filter feed tank.	1	25
9	UF Feed Tank	1	50
10	U F product storage tank	1	50
11	R O treated water tank	1	80
12	R O reject water tank	1	70

Up Flow Anaerobic Sludge Blanket Reactor



Anaerobic Reactor (UASB)



**Three Phase Separator
(internal view)**



Effluent Feeding System (External View)



**Feed Distribution System
(Internal view)**



Activated Sludge Process

Central Laboratory

**M.P. Pollution Control Board, Bhopal [M.P.]**

E/5, Arera Colony, Paryawaran Parisar, Bhopal – 462016
Ph. NO. 0755-2466191, email: cl_mppcb@rediffmail.com



TC-8568

Test Report

Issue No. 510
Issue Date 11/03/2022

Report No.319

Sample from:

Reference :

Sample Description:

Regional Office, M.P. Pollution Control Board, Bhopal.
Letter No.869 Dated 09/03/2022

Water Sample

1.DUG Well Water Sample of Shri Khushilal Mewada House at Village-Pipaliya
Meera Dist-Sehore.

Sample Container:

Polyethylene bottle

Sample Volume:

1x 2 ltr

Sampling by ~~CL~~/Customer:

Regional Office, M.P. Pollution Control Board, Bhopal.

Sampling date:

08/03/2022

Received on:

09/03/2022

Date of Analysis:

09/03/2022

Sampling Method/Plan:

APHA, 23rd Edition, 2017 Method 1060

Environmental Condition:

Sunny

Preservation status:

Preserved as per Protocol

Visual Observations

1.

1 Color

Muddy

2 Appearance

Turbid

3 Odour

No Odour Observed

S. No.	Analyte Tested	Unit	Method No:- APHA, 23 rd Edition, 2017	Results
1.	pH	pH Unit	4500 pH ⁺ B	7.37
2.	Conductivity	µmhos/cm	2510 B	850.7
3.	Turbidity	NTU	2130-B	42.1
4.	Total Solid	mg/l	2540-B	758
5.	Total Dissolved Solid	mg/l	2540-C	642
6.	Suspended Solid	mg/l	2540 - D	116
7.	Chloride	mg/l	4500-Cl ⁻ B	65.55
8.	COD	mg/l	5220B	19.04
9.	Total Alkalinity	mg/l	2320 B	322
10.	Total Hardness	mg/l	2340 C	384
11.	Calcium Hardness	mg/l	3500 Ca B	284
12.	Magnesium Hardness	mg/l	2340 B	100
13.	Ammonical Nitrogen	mg/l	4500-NH ₃ F	BDL
14.	Nitrite	mg/l	4500-NO ₂ B	BDL
15.	Nitrate	mg/l	4500-NO ₃ B	15.30
16.	Phosphate	mg/l	4500-PD	BDL
17.	Sulphate	mg/l	4500 - SO ₄ ⁻² E	29.76
18.	Flouride	mg/l	4500 - FD	0.96
19.	Sodium	mg/l	3500 Na B	12.12
20.	Potassium	mg/l	3500 K B	0.68
21.	Boron	mg/l	4500-B B	BDL
22.	BOD	mg/l	IS 3025[Part 44]:1993[First Revision]	Under Process

Remark: 1. No statutory liability accepted for samples not collected by M.P.P.C.B.

2. The results relate only to the items tested

3. The report shall not be reproduced except in full without permission of Incharge Central Laboratory,
MP, Pollution Control Board, Bhopal

4. Any other: BDL- Below Detection Limit.

(Dr. Alok Saxena)
Authorized Signatory
Chief Chemist

Central Laboratory MPPCB Bhopal
Page 1 of 2



Central Laboratory
M.P. Pollution Control Board, Bhopal [M.P.]

E/5, Arera Colony, Paryawaran Parisar, Bhopal – 462016
Ph. NO. 0755-2466191, email: cl_mppcb@rediffmail.com

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Sample Container:

Polyethylene bottle

Sample Volume:

1x 2 ltr

Sampling by CL/Customer:

Regional Office, M.P. Pollution Control Board, Bhopal.

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08/03/2022

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09/03/2022

Sampling Method/Plan:

APHA, 23rd Edition, 2017 Method 1060

Environmental Condition:

Sunny

Preservation status:

Preserved as per Protocol

Visual Observations

1.

1 Color

Muddy

2 Appearance

Turbid

3 Odour

No Odour Observed

S. No.	Analyte Tested	Unit	APHA, 23 rd Edition, 2017, Method No:-	Results
1.	Appearance*	-	-	Turbid
2.	Color*	(Hazens)	2120-B	70
3.	Odour*	Threshold no	2150 B	No Odour Observed
4.	Calcium*	mg/l	3500Ca B	113.74
5.	Magnesium*	mg/l	2340 B	24.32
6.	Fixed Dissolved Solid*	mg/l	2540 E	#
7.	Total Kjeldhal Nitrogen*	mg/l	4500-N _{org} B	4.2

- Remark :** 1. No statutory liability accepted for samples not collected by M.P.P.C.B.
2. The results relate only to the items tested
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4. Any other: #- Instrument out of order, *Parameter not covered in ISO 17025:2017


(Dr. Alok Saxena)
Authorized Signatory
Chief Chemist

Central Laboratory MPPCB Bhopal
Page 2 of 2

End – of – Report

क्षेत्रीय कार्यालय

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, भोपाल

पर्यावरण परिसर, ई-5 अरेराकॉलोनी, भोपाल- 462016

(0755) 2466392. Fax No. 0755-4278342 E-mail: romppcb_bpl@rediffmail.com

कमांक 294 /क्षे.का./प्रनिबो/2022

भोपाल, दिनांक 19 / 01 / 2022

प्रति,

अधिगृहिता,

मे. जयश्री गायत्री फूडप्रोडक्ट्स प्रा.लि.

ग्राम-पिपल्यामीरा, तहसील-सीहोर,

जिला-सीहोर- 4660011

ई-मेल-info@jayshrigayatrifood.com

विषय:- जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 33 "क" के अंतर्गत उद्योग बंद करने के निर्देश।

- संदर्भ:- 1) बोर्ड का नोटिस पत्र क्र. 2698 दिनांक 19/07/2021
 2) उद्योग का पत्र क्र. JGF/MPPCB/21-2222/01 दिनांक 30/07/2021
 3) उद्योग का निरीक्षण दिनांक 06-07-2021 तथा 08-12-2021
 4) उद्योग का निरीक्षण दिनांक 19-01-2022

-----00-----

1. यह कि म.प्र. प्रदूषण नियंत्रण बोर्ड का गठन जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 4 के अंतर्गत हुआ है तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के उत्तरदायित्वों को भी निर्वहन कर रहा है।
2. यह कि आपका उद्योग मे. जयश्री गायत्री फूडप्रोडक्ट्स प्रा.लि., ग्राम-पिपल्यामीरा, तहसील-सीहोर, जिला-सीहोर में स्थापित है तथा उद्योग को बोर्ड द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-25/26 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-21 के तहत मिल्क आधारित उत्पाद निर्माण हेतु सशर्त सम्मति प्रदत्त की गई है, जिसकी वैधता दिनांक 31-05-2019 तक थी।
3. यह कि बोर्ड द्वारा प्रदत्त जल सम्मति पत्र में उल्लेखित शर्त अनुसार उद्योग को दूषित जल प्रदूषण नियंत्रण हेतु दूषित जल उपचार संयंत्र की स्थापना करना, इसका सतत् संचालन एवं संधारण करना तथा दूषित जल को निर्धारित मानको तक उपचारित कर परिसर में उपयोग करना अनिवार्य है।
4. यह कि उद्योग के निरीक्षण दिनांक 06/07/2021 को निम्न अनियमितताए पायी गयी:-
 - परिसर में स्थित दूषित जल उपचार संयंत्र (क्षमता-200 केएलडी) उपयुक्त रूप से संचालित नहीं पाया गया। एरेशन टैंक में उपरी सतह पर स्लज का भराव देखा गया।
 - उद्योग के दूषित जल का निस्तारण पाइप लाइन के माध्यम से परिसर के बाहर समीपस्थ भूमि में निस्तारित होना पाया गया एवं

भूमि पर भंडारित पाया गया तथा उद्योग से सटे नाले में औद्योगिक दूषित जल का भराव पाया गया।

- उद्योग द्वारा नवीन दूषित जल उपचार संयंत्र को पूर्ण कर संचालन प्रारंभ नहीं किया गया है।
- उद्योग के निरीक्षण के दौरान एकत्रित किये गए उपचारित जल नमूनों के विश्लेषण रिपोर्ट अनुसार एकत्रित उपचारित जल नमूनों में COD तथा BOD का स्तर निर्धारित मानकों से ज्यादा पाया गया है।

5. यह कि उद्योग को बोर्ड द्वारा उक्त कारणों से पत्र क्र. 2698 दिनांक 19/07/2021 को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 33 क अंतर्गत नोटिस जारी किया गया तथा उद्योग को दूषित जल उपचार करने हेतु निर्देशित किया गया था।
6. यह कि उद्योग द्वारा इस संबंध में पत्र क्र. JGF/MPPCB/21-2222/01 दिनांक 30/07/2021 द्वारा प्रस्तुत उत्तर अनुसार औद्योगिक दूषित जल के उपचार एवं परिसर में उपयोग करने संबंधी करने की कार्यवाही की जानकारी दी गयी है।
7. यह कि उद्योग का निरीक्षण दिनांक 08/12/2021 को पुनः करने पर समीपस्थ नाले में औद्योगिक दूषित जल तथा परिसर के बाहर भूमि पर औद्योगिक दूषित जल का निस्त्राव पाया गया।
8. यह कि उद्योग को दूषित जल के उपयुक्त उपचार करने एवं परिसर के बाहर निःस्त्राव न करने के संबंध पूर्व में पत्र दिनांक 08-01-2018, 09-05-2018, 24-08-2019, 15-10-2019 एवं 06-11-2020 द्वारा नोटिस दिये गये हैं। जिसका संतोषजनक प्रतिउत्तर प्राप्त नहीं हुआ है। उद्योग के निरीक्षण दिनांक 19-01-2022 को निम्न अनियमितताएँ पायी गयीं:-

- परिसर में स्थित दूषित जल उपचार संयंत्र (क्षमता-200 केएलडी) प्रभावी रूप से संचालित नहीं पाया गया एवं कलेक्शन टैंक, एरेशन टैंक तथा अन्य टैंकों में अत्याधिक मात्रा में स्लज का भराव पाया गया।
- उद्योग के दूषित जल का निस्तारण पाइप लाइन के माध्यम से परिसर के बाहर समीपस्थ भूमि में निस्तारित होना एवं भंडारित पाया गया तथा उद्योग से सटे नाले में औद्योगिक दूषित जल का भराव भी पाया गया।
- उद्योग द्वारा परिसर से लगभग 02 किलोमीटर दूरी पर नवीन दूषित जल उपचार संयंत्र 500 के.एल. क्षमता जो ऐरोबिक प्रणाली पर आधारित है का निर्माण कार्य अपूर्ण पाया गया।
- उद्योग द्वारा बिना सम्मति के उत्पादन क्षमता/प्लांट मशीनरी में वृद्धि की गई है। निरीक्षण के दौरान लिये गये छायाचित्र संलग्नक-01 अनुसार है।

9. यह कि उपरोक्त स्थिति में औद्योगिक दूषित जल से समीपस्थ क्षेत्र में प्रदूषण की स्थिति निर्मित हुयी है।

उपरोक्त से स्पष्ट है कि आपके द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 के प्रावधानों का सतत् उल्लंघन किया जा रहा है। अतः जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 33 "क" के अंतर्गत बोर्ड को प्राप्त शक्तियों का प्रयोग करते हुये आपको निम्नानुसार निर्देश जारी किये जाते हैं:-

1. यह कि आप तत्काल प्रभाव से उद्योग का संचालन बंद कर दें।
2. यह कि अनुपचारित दूषित जल का परिसर के बाहर नालें में तथा समीपस्थ भूमि पर निस्त्राव तत्काल रोके तथा एकत्रित निस्त्राव की सफाई करावें।
3. यह कि संबंधित विभाग उद्योग को प्रदत्त जल प्रदाय, विद्युत प्रदाय एवं संबंधित सभी सुविधाओं को तत्काल प्रभाव से निलंबित कर दें।
4. उद्योग पुनः से तब तक उत्पादन प्रारंभ नहीं कर सकेगा जब तक कि उद्योग द्वारा वैध जल/वायु सम्मति प्राप्त नहीं कर ली जाती तथा दूषित जल उपचार हेतु सक्षम व्यवस्थायें स्थापित नहीं कर ली जाती हैं।

कृपया सूचित हो की बोर्ड के उपरोक्त निर्देशों का पालन न करने पर उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 41 के अन्तर्गत न्यायालय में विधिक प्रकरण दायर करने की कार्यवाही की जा सकती है।

कृपया पत्र की पावती भेजने का कष्ट करें।

म.प्र. प्रदूषण नियंत्रण बोर्ड के नाम
से आदेशानुसार

(बृजेश शर्मा)
क्षेत्रीय अधिकारी

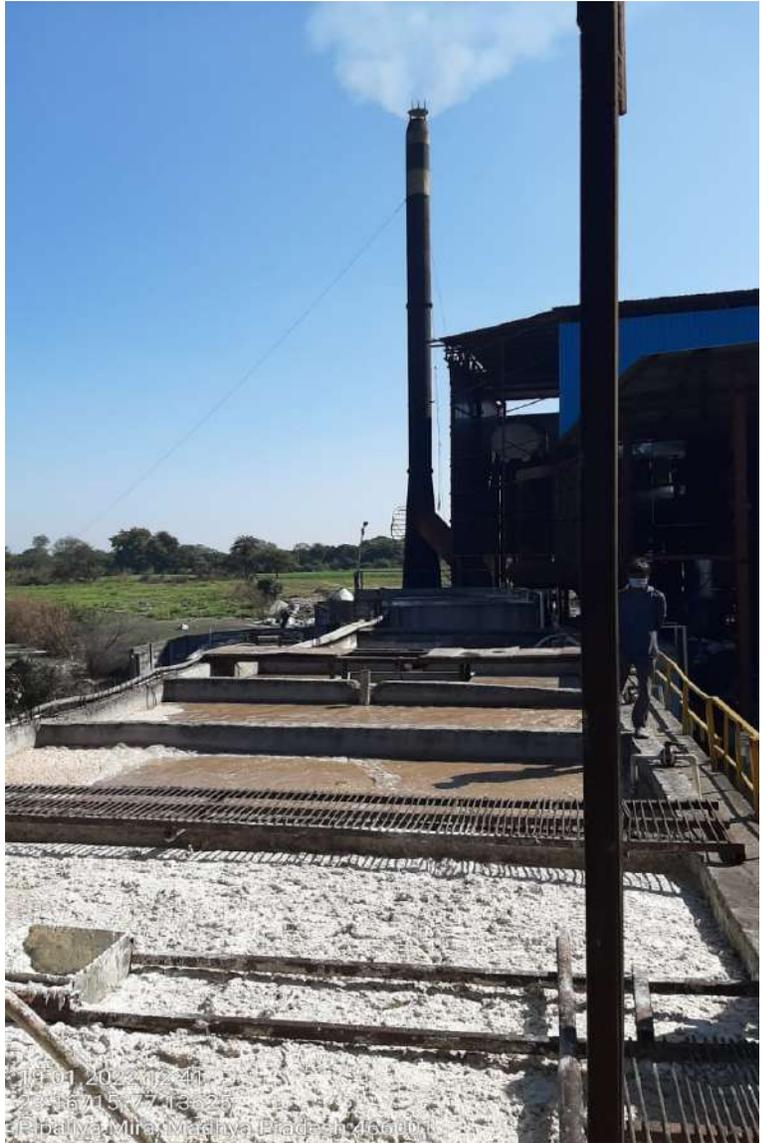
पृ. क्रमांक /क्षे.का./प्रनिबो/2022 भोपाल, दिनांक / /2022

प्रतिलिपि-

1. स्टॉफ ऑफिसर, अध्यक्ष, म.प्र.प्रदूषण नियंत्रण बोर्ड की ओर सूचनार्थ।
2. सदस्य सचिव, म.प्र. प्रदूषण नियंत्रण बोर्ड भोपाल की ओर सूचनार्थ।
3. कलेक्टर जिला-सीहोर की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
4. अधीक्षण यंत्री (ओ.एण्ड.एम.) मध्य क्षेत्र विद्युत वितरण कम्पनी लिमिटेड जिला सीहोर की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित। कृपया उक्त उद्योग को प्रदत्त विद्युत संयोजन विच्छेदित कर इस कार्यालय को तत्काल अवगत करावें।
5. महाप्रबंधक, जिला व्यापार एवं उद्योग केन्द्र जिला सीहोर की ओर सूचनार्थ।

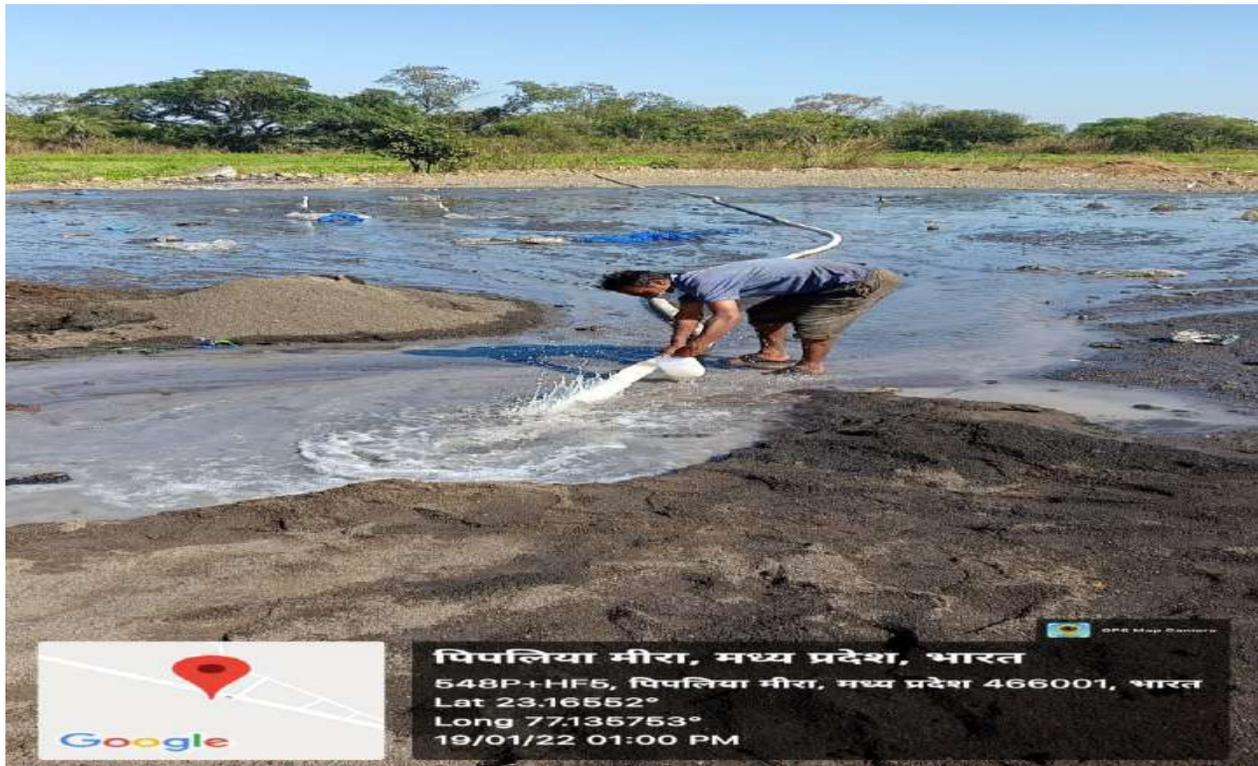
(बृजेश शर्मा)
क्षेत्रीय अधिकारी

उद्योग में स्थित 200 के.एल. क्षमता का ई.टी.पी. दिनांक 19.01.2022





उद्योग के पीछे स्थित खेत जिसमें उपचारित दूषित जल छोड़ा जाता है। दिनांक 19.01.2022



उद्योग के पीछे स्थित खेत में छोड़े जा रहे उपचारित दूषित जल के नमूना एकत्रीकरण दिनांक 19.01.2022

यू.ए.एस.बी. प्रणाली पर आधारित ऐनोरोबिक डाईजस्टर का जारी निर्माण कार्य | दिनांक 19.01.2022



ऐनोरोबिक उपचार प्रणाली पर आधारित 500 के.एल क्षमता का निर्माण कार्य अपूर्ण दिनांक 19.01.2022

Item No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
(Through Video Conferencing)**

**Appeal No. 02/2022(CZ)
(I.A.No. 23/2022)**

Jayshri Gayatri Foods

Appellant(s)

Versus

MPPCB

Respondent(s)

Date of hearing: **04.03.2022**

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Appellant (s) : Mr. Dharamveer Sharma, Adv.

For Respondent(s) : Ms. Parul Bhadoria, Adv.

ORDER

1. Challenge in this Appeal is the order dated 19.01.2022 passed by MPPCB. Learned counsel for the State Pollution Control Board, Ms. Parul Bhadoria and the Counsel who filed another Original Application relating to the same matter (O.A. No. 15/2022) sought a short time to file the objection and further requested that the matter should be listed on the date, when the Original Application is listed for hearing i.e. 28.03.2022.

I.A. No. 23/2022

Copy of the application be provided to the respondents, who in turn to file the objection if any. Learned counsel appearing for the Appellant has submitted that in light of the perishable items, he is ready to pay the 50 percent of the Environmental Compensation (EC) as imposed by the State Pollution Control Board and on that condition the suitable order may be passed. The Appellant is directed to approach the office of the State Pollution Control Board and if he is ready to pay the amount as stated above, may deposit to the office of the

Pollution Control Board and in-case it is paid, the State Pollution Control Board shall pass an appropriate order and inform the Tribunal.

List it on **28th March, 2022.**

Sheo Kumar Singh, JM

Dr. Arun Kumar Verma, EM

04th March, 2022
Appeal No. 02/2022(CZ)
PN



JAYSHRI GAYATRI FOOD PRODUCTS PVT. LTD.

Ref JGF/22-B/008

Date 11/03/2022

Jayshri Gayatri Food Products Private Limited				
Effluent Generation Record				
Sr.no	Date	Milk Procured in Itrs	Total Product	Total Effluent Generated in Itrs
1	06 January 2022	80000	Paneer	140000
			Butter	
			Cheese	
			Powder	
2	07 January 2022	75000	Paneer	120000
			Butter	
			RTE	
			Powder	
3	08 January 2022	90000	Paneer	150000
			Butter	
			Cheese	
			Powder	
4	09 January 2022	80000	Paneer	140000
			Butter	
			Cheese	
5	10 January 2022	80000	Paneer	140000
			Butter	
			Powder	
6	11 January 2022	85000	Paneer	145000
			Butter	
			Cheese	
			Powder	
7	12 January 2022	65000	Paneer	110000
			Butter	
			RTE	
			Powder	
8	13 January 2022	70000	Paneer	120000
			Butter	
			RTE	
			Powder	
9	14 January 2022	80000	Paneer	140000
			Butter	
			Powder	
10	15 January 2022	90000	Paneer	150000
			Butter	
			Cheese	
			Powder	
Total Milk Procured - 795000 Itrs		Total Effluent Generated - 1355000 Itrs		

Sunil Kr. Tripathi
For Jayshri Gayatri Food Products Private Limited
Authorised Signature
Sunil Kumar Tripathi



VAKALATNAMA
 [Rule 4(1) of the Rules framed under Advocates Act, 1961]
BEFORE THE NATIONAL GREEN TRIBUNAL
APPEAL APPLICATION NO 11/2024
CENTRA ZONAL BENCH

IN THE MATTER OF:

**M/S JAYSHRI GAYATRI FOODS
 PRODUCTS PVT. LTD**

.....APPLICANT

Versus

M.P. POLLUTION CONTROL BOARD & ORS.

..... RESPONDENT

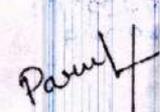
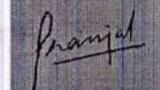
I **Brijesh Sharma , Regional Officer Bhopal , MPPCB** named below do hereby appoint, engage, and authorize advocate(s) named below to appear, act and plead as aforesaid case proceedings which shall include application for restoration, setting aside of ex- party orders, corrections, modifications, review and recall of orders passed in these proceedings, in this court or any other court in which the same may be tried/ heard/proceeded and also in appellate. Revisional and executing court in respect of proceedings arising from this case/ proceedings as per agreed terms and conditions and authorize him/them to sign and file pleadings, appeals, cross objections, applications, affidavit or other documents as may be deemed necessary for the proper prosecution/defence of the case in all its stages and also agree to ratify and confirm act done by him/them as if done by me.

In witness whereof i/we do hereunto set my/our hand to the presents, the contents of which have been duly understood by me /us this **24 July 2024 at Bhopal.**

PARTICULARS OF EACH PARTY EXECUTING VAKALATNAMA

Name	Registered Address	E-Mail Add & Telephone (If any)	Status in case	Signature
Brajesh Sharma , Regional Officer Bhopal , MPPCB	E5, Arera Colony Paryawaran Parisar Regional Office MPPCB Bhopal - 462016	9893002888 romppcb_bpl@rediff.com	Officer-in-Charge	 Regional Officer M.P. Pollution Control Board BHOPAL

Accepted

Name & Enrollment. No.	Address (If any) E-Mail Add.	Telephone (If any)	Full Signature
PARUL BHADORIA 1587-2012	parul.bhadoria04@gmail.com	8085977111	
PRANJAL PANDEY MP 2881-2021	advocatepranjalpandey@gmail.com	9340657120	
SHIVAM DWIVEDI MP 3857-2023	advshivamdwwivedi20@gmail.com	8878471359	